

# OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in OA No.916/2018 (earlier OA No.101 of 2014) OA No.606 of 2018

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To

The Registrar General,  
Hon'ble National Green Tribunal,  
Faridkot House, Copernicus Marg,  
New Delhi, Delhi 110001

No.CMC/SWM/2021/66  
Dated: 1.7.2021

**Subject: 2<sup>nd</sup> report of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal on various environment issues in the State of Punjab, w.r.t compliance of order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others regarding preparation of District Environment Plans of all the Districts of State of Punjab and execution thereof.**

.....

It is submitted that the Hon'ble National Green Tribunal in its various orders w.r.t preparation of District Environment Plans for protection of environment has passed the detailed orders, which are briefly mentioned as under:

- 1) The Hon'ble National Green Tribunal in its order dated 15.7.2019 in OA No. 710 of 2017 in the matter of Shailesh Singh v/s Sheela Hospital & Trauma Centre, Shahjahanpur & Ors, has directed in Para No. 8, the part of which is reproduced as under:

*"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned".*

- 2) The Hon'ble National Green Tribunal in its order dated 19.3.2020 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 5 as under:

*"While we note the steps taken, completion of environmental plans in terms of order of this Tribunal cannot be unduly delayed having regard to implications of such steps for protection of environment and public health. Some of the handicaps pointed out can be overcome by pro-active role of CPCB in ensuring preparation of at least one model District Environment Plan in every State in the first instance which can thereafter be replicated for all the Districts in the States/UTs and so on. For this purpose, State PCB and concerned District*

*Magistrate may assist the CPCB. This step may be completed by simultaneous initiative in all the States within three months. In the last nine months, some work may have already been done in the States/UTs. Thus, it should be possible to finalize a model action plan at least for one District each in all States/UTs in the next three months. Thereafter, the exercise may be replicated with regard to all the Districts followed by State Environmental Plan and then a National Environmental Plan in further three months. CPCB is at liberty to utilize compensation funds and involve any individuals/organizations in the process. This exercise will be without prejudice to monitoring mechanism in terms of earlier directions. Wherever exercise has been completed and found to be satisfactory, further steps for execution may be taken accordingly. Status report of progress in this regard may be furnished before the next date by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)".*

3) Further, the Hon'ble National Green Tribunal in its order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 7, 8, 9 and 10, which are reproduced as under:

- 7. From the above, it is seen that out of 739 Districts, DEPs have been prepared in 220 Districts, out of which CPCB has data for 115 Districts. CPCB has selected five representative models having regard to social and geographical considerations.*
- 8. In view of above, having regard to the significance of the issue and inadequate progress, we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health.*
- 9. Vide orders dated 22.01.2021 in OA 916/2018, Sobha Singh & Ors. vs. State of Punjab & Ors. and OA 496/2016, Tribunal on its own motion vs. Govt. of NCT of Delhi & Ors., we have requested the Monitoring Committees, constituted by this Tribunal for certain environmental issues in Punjab and Delhi, to oversee compliance of preparation and execution of DEPs in Punjab and Delhi and furnish compliance status as on 31.3.2021.*
- 10. We make similar request to the Monitoring Committee in UP, headed by Justice SVS Rathore, a former Judge of Allahabad High Court, the Oversight Committee for compliance of directions of this Tribunal for rejuvenation of river Ghaggar, headed by Justice Pritam Pal, former Judge of the Punjab and Haryana High Court to oversee compliance on this aspect for Haryana, the Committee headed by Justice Prakash Tatia, former Chief Justice of Jharkhand High Court, for compliance in Rajasthan, Justice B.C. Patel, former Chief Justice, Delhi High Court for compliance in Gujarat, Justice V.M. Kanade, former Judge, Bombay High 17 Court, who has earlier monitored compliance of certain directions of this Tribunal relating to environmental issues, for compliance in Maharashtra. They may send status report as on 31.3.2021 by 15.4.2021. For all other States/UTs, the Chief Secretaries concerned may conduct such oversight and furnish the status of compliance*

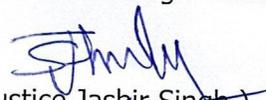
**as on 31.03.2021 to CPCB. CPCB may file a consolidated report before this Tribunal on or before 30.04.2021 by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF). State PCBs may also provide necessary assistance in coordination".**

Therefore, in compliance of order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others, the Monitoring Committee held its first meeting with the Chief Secretary, Punjab on 5.2.2021 and 2<sup>nd</sup> meeting with the State Level Officers with regard to preparation of District Environmental Plans of all the 22 districts of the State of Punjab and execution thereof was held on 30.3.2021. Based on the observations of the Monitoring Committee on the District Environmental Plans of all the 22 districts and shared with the State Level Officers, the Monitoring Committee has prepared its 1<sup>st</sup> report, which was submitted to Hon'ble National Green Tribunal vide No. CMC/SWM/2021/01 dated 5.4.2021.

Now, the Monitoring Committee has prepared its 2<sup>nd</sup> report based on the meeting held with District level Officers of Districts Ludhiana and Hoshiarpur on 21.5.2021 and 31.5.2021, respectively, w.r.t execution of various activities as mentioned in the draft District Environmental Plans of District Ludhiana and Hoshiarpur as the department of Environment had not submitted revised/ modified District Environmental Plans of various Districts of the State and now after the submission of the amended District Environmental Plans of various Districts of the State, meeting has been held with District level Officers of District Ludhiana on 25.6.2021 to finalize the District Environmental Plans of the District.

The report is submitted for kind consideration of Hon'ble National Green Tribunal.

It is submitted that the above said report is sent herewith through email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).



( Justice Jasbir Singh )

Former Judge Punjab and Haryana High Court  
and now as Chairman of the Monitoring Committee

Endst. No. CMC/SWM/2021/ **67**

A copy of the above is forwarded to the Chief Secretary, Punjab for information and necessary action please.

Dated:1.7.2021



( Dr. Babu Ram )

Technical Expert  
Monitoring Committee

Endst. No. CMC/SWM/2021/ **68**

A copy of the above is forwarded to the Additional Chief Secretary, Department of Local Govt., Municipal Bhawan, Sector 35, Chandigarh for information and necessary action please.

Dated:1.7.2021



( Dr. Babu Ram )

Technical Expert  
Monitoring Committee

Endst. No. CMC/SWM/2021/69

Dated:1.7.2021

A copy of the above is forwarded to the Principal Secretary to Government of Punjab, department of Science, technology & Environment for information and necessary action please.

  
( Dr. Babu Ram )  
Technical Expert  
Monitoring Committee

Endst. No. CMC/SWM/2021/70

Dated:1.7.2021

A copy of the above is forwarded to the Member Secretary, Punjab for information and necessary action please.

  
( Dr. Babu Ram )  
Technical Expert  
Monitoring Committee

2<sup>nd</sup> report of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal on various environment issues in the State of Punjab, w.r.t compliance of order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others regarding preparation of District Environment Plans of all the Districts of State of Punjab and execution thereof.

### 1.0 Background

- 1) The Hon'ble National Green Tribunal in its order dated 15.7.2019 in OA No. 710 of 2017 in the matter of Shailesh Singh v/s Sheela Hospital & Trauma Centre, Shahjahanpur & Ors, has directed in Para No. 8, the part of which is reproduced as under:

*"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned".*

- 2) The Hon'ble National Green Tribunal in its order dated 19.3.2020 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 5 as under:

*"While we note the steps taken, completion of environmental plans in terms of order of this Tribunal cannot be unduly delayed having regard to implications of such steps for protection of environment and public health. Some of the handicaps pointed out can be overcome by pro-active role of CPCB in ensuring preparation of at least one model District Environment Plan in every State in the first instance which can thereafter be replicated for all the Districts in the States/UTs and so on. For this purpose, State PCB and concerned District Magistrate may assist the CPCB. This step may be completed by simultaneous initiative in all the States within three months. In the last nine months, some work may have already been done in the States/UTs. Thus, it should be possible to finalize a model action plan at least for one District each in all States/UTs in the next three months. Thereafter, the exercise may be replicated with regard to all the Districts followed by State Environmental Plan and then a National Environmental Plan in further three months. CPCB is at liberty to utilize compensation funds and involve any individuals/organizations in the process. This exercise will be without prejudice to monitoring mechanism in terms of earlier directions. Wherever exercise has been completed and found to be satisfactory, further steps for execution may be taken accordingly. Status report of progress in this regard may be furnished before the next date by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)".*

3) Further, the Hon'ble National Green Tribunal in its order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors has directed in Para No. 7, 8, 9 and 10, which are reproduced as under:

7. *From the above, it is seen that out of 739 Districts, DEPs have been prepared in 220 Districts, out of which CPCB has data for 115 Districts. CPCB has selected five representative models having regard to social and geographical considerations.*
8. *In view of above, having regard to the significance of the issue and inadequate progress, we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health.*
9. *Vide orders dated 22.01.2021 in OA 916/2018, Sobha Singh & Ors. vs. State of Punjab & Ors. and OA 496/2016, Tribunal on its own motion vs. Govt. of NCT of Delhi & Ors., we have requested the Monitoring Committees, constituted by this Tribunal for certain environmental issues in Punjab and Delhi, to oversee compliance of preparation and execution of DEPs in Punjab and Delhi and furnish compliance status as on 31.3.2021.*
10. *We make similar request to the Monitoring Committee in UP, headed by Justice SVS Rathore, a former Judge of Allahabad High Court, the Oversight Committee for compliance of directions of this Tribunal for rejuvenation of river Ghaggar, headed by Justice Pritam Pal, former Judge of the Punjab and Haryana High Court to oversee compliance on this aspect for Haryana, the Committee headed by Justice Prakash Tatia, former Chief Justice of Jharkhand High Court, for compliance in Rajasthan, Justice B.C. Patel, former Chief Justice, Delhi High Court for compliance in Gujarat, Justice V.M. Kanade, former Judge, Bombay High 17 Court, who has earlier monitored compliance of certain directions of this Tribunal relating to environmental issues, for compliance in Maharashtra. They may send status report as on 31.3.2021 by 15.4.2021. For all other States/UTs, the Chief Secretaries concerned may conduct such oversight and furnish the status of compliance as on 31.03.2021 to CPCB. CPCB may file a consolidated report before this Tribunal on or before 30.04.2021 by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF). State PCBs may also provide necessary assistance in coordination".*

**2.0 Submission of Ist report of the Monitoring Committee in compliance to order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors**

In compliance of order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors, the Monitoring Committee held its 1<sup>st</sup> meeting with the Chief Secretary, Punjab on 5.2.2021, wherein, the progress w.r.t sewage and Solid Waste Management viz-a-viz control of pollution in river Sutlej and Beas was discussed. With regard to compliance of order dated 22.1.2021 in OA no. 916 of 2018

in the matter of Sobha Singh & Ors V/s State of Punjab & Ors and order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & Ors, the Monitoring Committee was informed that District Environmental Plans (DEPs) for 13 Districts, out of total 22 Districts of the State have been prepared and work of preparation of District Environmental Plans for the remaining 9 Districts is at advance stage. Accordingly, the Monitoring Committee requested Department of Environment, State of Punjab to send the copies of 13 District Environmental Plans prepared for the State of Punjab so that Monitoring Committee may start its monitoring/review/updation, if any, so that Department may finalize the District Environmental Plans in a time bound manner. It will also facilitate the Monitoring Committee to ensure execution of District Environmental Plans as per the timeline fixed therein and target to be achieved.

The Department of Environment, State of Punjab has submitted District Environmental Plans of all the 22 districts of the State vide its email dated 12.3.2021. These District Environmental Plans were examined by the Monitoring Committee and has raised observations on the various activities as mentioned in the District Environmental Plans.

**3.0 2<sup>nd</sup> meeting of the Monitoring Committee with State level Officers on 30.3.2021.**

In order to share the observations of the Monitoring Committee on the District Environmental Plans of 22 District of the State with the State Level Officers, the Monitoring Committee held its 2<sup>nd</sup> meeting with the State level officers of State of Punjab w.r.t compliance of order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others on 30.3.2021, wherein, it was apprised by the Chairman of the Monitoring Committee that the District Environmental Plans of various Districts of the State have been perused by the Monitoring Committee and observations have been raised on some activities as mentioned in the District Environmental Plans, which are annexed as per **Annexure-1**. During the meeting the Monitoring Committee directed the State level Officers as under:

- Re*
- a) **District Environmental Plans for District Ludhiana and Jalandhar may be modified / upgraded incorporating observations as mentioned above and 220 data points as mentioned in orders of Hon'ble National Green Tribunal by 30.4.2021.**
  - b) **District Environmental Plans for all the other Districts may also be started modifying / upgrading incorporating the above observations and the same may be completed by 31.5.2021.**
  - c) **The residential complex / commercial areas developed by the development authorities or illegally developed by the private developers may be covered under the concerned District and accordingly District Environmental Plans of each District may be modified.**

Accordingly, the Monitoring Committee has made the following recommendations.

1. **Based on the observations of the Monitoring Committee, Department of Environment, State of Punjab shall revise / modify its District Environmental Plans for the Districts Jalandhar and Ludhiana in the first phase and the same shall be modified by 30.4.2021, whereas, the District Environmental Plans for the remaining 20 Districts shall be revised / modified by 31.5.2021.**
2. **These revised / modified District Environmental Plans shall be deliberated in the meeting of the Monitoring Committee with State level officers of State of Punjab and monitoring on the execution of various activities as mentioned in these plans may be started by the Monitoring Committee in the first week of May, 2021.**
3. **The Monitoring Committee shall continue to send its reports from time to time and preferable on quarterly bases after monitoring the execution of various activities as mentioned in the District Environmental Plans by the various departments of State of Punjab.**

Since, the Deptt. of Environment had not submitted revised/ modified District Environmental Plans, therefore, the Secretary to Govt. of Punjab, Deptt. of Science, Technology and Environment was requested vide letter No. CMC/SWM/PB/2021/ 06 dated 10.5.2021 to submit the modified/ upgraded District Environmental Plans of District Jalandhar and Ludhiana within 07 days (copy enclosed as per **Annexure-2**)

Since, the Deptt. of Environment, State of Punjab had not submitted modified/ upgraded District Environmental Plans of various Districts of the State, upto 20.5.2021, therefore, the Monitoring Committee held its meeting with District level Officers of District Ludhiana w.r.t execution of various activities as mentioned in the draft District Environmental Plan of District Ludhiana on 21.5.2021, wherein, the certain directions regarding compliance of the various activities w.r.t waste management of District Ludhiana were issued. The copy of the minutes of the meeting is enclosed as per **Annexure-3**.

Thereafter, the Monitoring Committee held its next meeting with District level Officers of District Hoshiarpur on 31.5.2021 wherein, the certain directions regarding compliance of the various activities w.r.t waste management of District Hoshiarpur were issued. The copy of the minutes of the meeting is enclosed as per **Annexure-4**.

#### **4.0 Submission of modified/ amended District Environmental Plans of various Districts of the State of Punjab by the Department of Environment.**

The Deptt. of Environment, State of Punjab vide its email dated 28.5.2021, 7.6.2021, 9.6.2021, 15.6.2021, has submitted modified/ amended District Environmental Plans of various Districts of the State of Punjab.

Further, Central Pollution Control Board vide its letter No. B-31011/BMW (42.55)/2021/WMD-I dated 24.5.2021 (copy enclosed as per **Annexure-5**) addressed to the Principal Secretary, Department of Science Technology & Environment has stated that the CPCB has received copy of DEPs for 22 districts of Punjab and upon examining the same, it has been observed that

there is scope for improving the same w.r.t. thematic areas, action points and corresponding agency and timelines. It has been further informed that the concerned departments and DMs may be directed to implement the DEPs in time bound manner and action points identified in DEPs may be implemented and DEPs may be improved further to cover all thematic areas. CPCB has also sent an indicative template to improve the DEPs.

**5.0 Meeting of the Monitoring Committee with District level Officers of District Ludhiana regarding finalization of District Environmental Plan of District Ludhiana on 25.6.2021.**

The Monitoring Committee held its meeting with District level Officers of District Ludhiana on 25.6.2021 regarding finalization of District Environmental Plan of the District, wherein, the following issues as mentioned in the modified District Environmental Plan of District Ludhiana were discussed and accordingly, the concerned officers were requested to mention the observations/ recommendations of the Monitoring Committee in the District Environmental Plan of District Ludhiana and submit the same by 15.7.2021.

**1. Constitution of District Committee to monitor the Distt. Environment Plans.**

It was submitted as under:

The Hon'ble National Green Tribunal in its order dated 15.7.2019 in OA No. 710 of 2017 in the matter of Shailesh Singh v/s Sheela Hospital & Trauma Centre, Shahjahanpur & Ors, has directed in Para No. 8, the part of which is reproduced as under:

*"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned".*

The Department of Science, Technology and Environment, State of Punjab has also been requested vide letter No.CMC/2021/42, dated 16.6.2021 to constitute the Committee in view of the constitutional provisions as mentioned above.

**The Chairman of the Monitoring Committee directed that the District Committees in view of the constitutional provisions under article 243 G, 241 W, 243ZD read with the schedule 11 and 12 and Rule 15 of Solid Waste Management Rules, 2016 may be constituted for each district. Rules/necessary guidelines for the above said purpose may be framed/issued and timelines be mentioned in the District Environmental Plan.**

**2. Management of wastewater and solid waste by the Residential Complex/Group Housing Project/ Commercial Projects developed by the private colonizers.**

It was appraised that in most of the towns of the State, unauthorized colonies / residential complexes / commercial complexes have been developed by the private developers and nobody is taking the responsibility for the management of liquid and solid waste of these unauthorized colonies. Therefore, these residential complexes / commercial areas developed by the development authorities or illegally by the private developers may be covered under the concerned District and accordingly District Environmental Plans of each District may be modified.

Now, in the modified District Environmental Plan of District Ludhiana, it has been mentioned that district wise committees have been constituted by PPCB vide letter dated 5.3.2021 to visit the authorized/illegal colonies/ residential/commercial complex and the team has visited 58 such colonies. The timelines for installation of STPs and management of solid waste have been mentioned as 31.12.2021.

**The Chairman of Monitoring Committee directed as under:**

- i) **All the authorized/illegal residential/commercial projects developed in district Ludhiana may be identified by the team constituted by PPCB by 10.7.2021.**
  - ii) **In the District Environmental Plan, necessary guidelines, timelines, sources of funds, responsibility etc. be mentioned to install STPs and solid waste management system of these authorized/illegal development projects.**
- 3. Installation of effluent treatment plant and biogas power plant by dairy complexes, Ludhiana.**

In Ludhiana, 02 dairy complexes located at Tajpur Road and Haibowal exist. At Haibowal dairy complex, biogas power plant of capacity 1 MW has been installed but no arrangements have made for treatment of wastewater of these Dairy Complexes. The Monitoring Committee has already requested in numbers of meetings with District Level Officers as well as State Level Officers that immediate arrangements may be made for treatment of liquid and solid waste of these dairy complexes. Also, the Monitoring Committee vide its letter No. CMC/2021/1895 dated 16.6.2021 has requested the Commissioner Municipal Corporation, Ludhiana that action taken w.r.t. either shifting of dairy complexes located at Tajpur Road and Haibowal Road as suitable and appropriate sites may be taken immediately or in case these dairy complexes are not being shifted, effluent treatment plant for treatment of wastewater and biogas power plant for management of animal dung may be provided in a time bond manner.

Now, in the District Environmental Plan, it has been mentioned that for shifting of dairy complexes from the present locations, new site is under finalization and time target for installation of ETPs and biogas plant has been mentioned as 31.3.2022.

**The Monitoring Committee noted the time target given by Municipal Corporation, Ludhiana for installation of ETPs and biogas plant for treatment of liquid and solid waste of these dairy complexes. It is directed that necessary timelines, sources of funds, responsibility etc to construct ETPs/bio-gas plants by these dairy complexes be mentioned in District Environmental Plan.**

**4. Installation of electro magnetic flow meters at inlet and outlet of STPs/ETPs.**

In the District Environmental Plan, the activity w.r.t installation of electro magnetic flow meters at inlet and outlet of STPs/ETPs has not been mentioned, which is utmost essential for checking the operation of sewage treatment plants and effluent treatment plants and ensuring the regular treatment of whole of the wastewater entering into STPs/ ETPs.

**The Chairman of the Monitoring Committee directed that the activity w.r.t installation of electro magnetic flow meters at inlet and outlet of STPs/ETPs may be entered under the Chapter Part-B- Domestic Sewage Management Plan and it may be made a part of District Environmental Plan.**

**5. Placement of OCEMS installed by the industries as well as sewage treatment plants at proper location and sealing by PPCB.**

The Chairman of the Monitoring Committee informed that in number of meetings with District Level Officers as well as State Level Officers, it has been apprised that OCEMS installed by the industries are normally located at places where the realistic and reliable data are not achieved and incorrect data w.r.t parameters (BOD, COD, TSS etc.) is shown by OCEMS.

Punjab Pollution Control Board informed that necessary directions have been issued to all the industries as well as STPs to provide OCEMS at appropriate locations and necessary seal shall be provided by PPCB soon after their installation at appropriate locations in covered boxes.

**The Chairman of the Monitoring Committee directed that the activity w.r.t placement of OCEMS installed by the industries as well as sewage treatment plants in closed boxes and sealing by PPCB may be entered in the District Environmental Plan.**

**6. Preparation of operational manual of STPs for effective and efficient operation of STPs.**

Punjab Pollution Control Board informed that the matter is under consideration and operational manual of STPs shall be prepared by 30.6.2021.

**The Chairman of the Monitoring Committee desired that operational manual of STPs shall be prepared and the timelines to prepare it may be mentioned in District Environmental Plan.**

**7. Enhancement of capacity of existing ponds/ water bodies and creating of new water harvesting structures.**

It was apprised that there is need to enhance the capacity of the existing ponds/ water bodies and also to create new rain water harvesting structures, new ponds or water bodies in order to harvest surplus water during excessive rains.

**The Chairman of the Monitoring Committee desired that the said activity may be added in the District Environmental Plan mentioning the current status of existing ponds/water bodies, whose capacity has been enhanced, number of new ponds/ water bodies which have been newly constructed may also be mentioned. Timelines for enhancing the capacity of existing ponds/water bodies and creation of new ponds/water bodies/rain water harvesting structures may be mentioned in the District Environmental Plan.**

**8. Laying of irrigation network to utilize the treated sewage of STPs for irrigation**

In order to treat the sewage of towns of the State, STPs based on advance technology are being installed and there is need to utilize the treated sewage for irrigation.

**The Chairman of the Monitoring Committee directed that the irrigation schemes for utilization of treated sewage may be prepared simultaneously with the preparation of DPR of the sewage treatment plants so that irrigation network may be laid simultaneously with the commissioning of the STPs so that treated sewage may be utilized for irrigation. The said activity may be added in the District Environmental Plan.**

**9. Plantation of trees along highways, drains, nallahs and canals etc.**

It was informed that in number of meetings, the Monitoring Committee has asked the various departments to plant trees along highways, drains, nallahs and canals etc. and also in the State level meeting held on 6.1.2021, Municipal Corporations of Ludhiana, Jalandhar, Phagwara and Department of Water Resources and Department of Rural Development and Panchayat have been directed to plant trees along highways, drains, nallahs and canals etc. The Department of Forest was asked to provide saplings to the department for plantation of trees along the said areas.

**The Chairman of the Monitoring Committee directed that the activity w.r.t plantation of trees along highways, drains, nallahs and canals etc. by the concerned departments may be added in the District Environmental Plan.**

**10. Mapping of rivers and flood plain zones in the catchment area of rivers of the State**

Punjab Pollution Control Board informed that mapping of rivers and flood plain zones has been done by the drainage department in an electronic file and the same is available on Google earth link.

The Monitoring Committee desired that Google earth link may be mentioned in District Environmental Plan and fact that mapping of river/flood plain zone has been completed, may be mentioned in the District Environmental Plan.

**11. Timelines for completion of various activities as mentioned under 7 thematic areas**

It was informed that as per the directions of the Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others, the following 7 thematic areas have been selected where the management of the waste is to be accomplished.

- i) **Waste Management Plan:**
  - Solid Waste Management
  - Plastic Waste Management
  - C&D Waste Management
  - Bio medical Waste Management
  - Hazardous Waste Management
  - E-Waste Management
- ii) **Water Quality Management**
- iii) **Domestic Sewage Management**
- iv) **Industrial Waste Management**
- v) **Air Quality Management**
- vi) **Mining Activity Management**
- vii) **Noise Pollution Management**

The Chairman of the Monitoring Committee observed and directed as under as under:

- i) Fresh templates w.r.t preparation of District Environmental Plan and implementation thereof have been received from CPCB vide letter No. B-31011/BMW(42.55)2021/WMD-1 dated 24.5.2021 and the same has been addressed to the Principal Secretary, Department of Science, Technology & environment. These fresh templates provided by CPCB also need to be considered while finalizing the District Environmental Plans.
- ii) No timelines for completion of activities, as mentioned in the said waste management areas, have been mentioned and all the information, which is desired to be inserted in the plan need to be provided by the concerned departments so that complete and comprehensive District Environmental Plan of district Ludhiana may be prepared.
- iii) District Environmental Plan of district Ludhiana after incorporating the observations of the Monitoring Committee as mentioned above shall be submitted on 15.7.2021.

**12. Other areas for management of liquid and solid waste**

The Monitoring Committee has observed that the following areas w.r.t management of liquid and solid waste have not been mentioned in the District Environmental Plan.

- i) **Nothing has been mentioned about management of carcasses in rural areas and treatment of leachate generated from legacy waste dump site. These points may be mentioned in the District Environmental Plan.**
- ii) **It has been desired that w.r.t all the activities as found mentioned in the guidelines/templates issued by CPCB, details regarding timelines, sources of funds (whether under center funded scheme/state funded/private funding system), responsible officers to execute the said works, may be mentioned in the District Environmental Plan.**
- iii) **The Monitoring Committee has observed that nothing has been mentioned about scientific disposal of RDF to be recovered from the processing of solid waste. The timelines for its scientific disposal may be mentioned in the District Environmental Plan.**

It is further submitted that the Monitoring Committee has scheduled its next meeting with District level Officers of District Jalandhar on 2.7.2021 to finalize the District Environmental Plan of District Jalandhar and thereafter, the Monitoring Committee shall hold subsequent meetings with District level Officers of major Districts mainly Amritsar, Bathinda, Patiala, Ropar and Ferozepur to finalize their District Environmental Plans based on the observations of the Monitoring Committee raised in its 2<sup>nd</sup> meeting held on 30.3.2021 and fresh templates sent by Central Pollution Control Board vide letter No. B-31011/BMW (42.55)/2021/WMD-I dated 24.5.2021.

The 2<sup>nd</sup> report of the Monitoring Committee is submitted for consideration of the Hon'ble National Green Tribunal.

  
Dr. Babu Rani

  
Sant Balbir Singh Seechewal

  
Subodh Agrawal

  
Justice Jasbir Singh  
Former Judge,  
Punjab & Haryana High Court  
and now as Chairman of the  
Monitoring Committee.

**Observations raised in the meeting held on 30.3.2021**

- i) In most of the towns of the State, unauthorized colonies / residential complex / commercial complex have been developed by the private developers and nobody is taking the responsibility for the management of liquid and solid waste of these unauthorized colonies. In the District Environmental Plans, data is missing about the management of waste from all the 7 thematic areas in the residential colonies / commercial projects developed by development authorities of the State or the residential colonies which have been developed illegally by the private colonizers. Therefore, there is need to cover these areas either independently or under the District in which these colonies fall.  
It was suggested in the meeting that these residential complex / commercial areas developed by the development authorities or illegally by the private developers may be covered under the concerned District and accordingly District Environmental Plans of each District may be modified.
- ii) In the District Environmental Plans, nothing has been mentioned about management of solid waste in the villages, where lot of solid waste is generated and is disposed of in non scientific manners. It was informed by the department of Local Govt. that for management of solid waste in the villages, the project is covered under Swachh Bharat Mission and activities have been started in this regard. The Department of Rural Development & Panchayats assured to prepare proposal / scheme for management of solid waste in the villages either in cluster form or independently in individual villages.
- iii) Information, Education and Communication activities, which are essential part for the management of solid / liquid waste, have been mentioned in the District Environmental Plans but these have not been framed adequately.
- iv) For the effective and efficient operation of STPs of the State, operational manual has not been finalized so far inspite the lapse of more than one year. Punjab Pollution Control Board reported that operational manual of STPs is under active consideration and it will be finalized within 15 days.
- v) The Hon'ble National Green Tribunal in its order dated 1.6.2020 in OA 325 of 2015 in the matter of Lt. Col. Sarvadaman Singh Oberoi vs Union of India &Ors, has directed that harvesting surplus water during excessive rains from any areas of catchment needs to be optimized by enhancing the capacity of the existing ponds/water bodies, creation of water harvesting structures in the sub-watersheds to the extent possible, apart from setting up of additional water bodies/water harvesting structures wherever viable, utilizing available funds including under MGNREGA and involving the community at large at every level. Therefore, chapter mentioning rain water harvesting structures to be created for harvesting water during excessive rains and remodeling / redevelopment of existing ponds / water bodies alongwith creation of additional water bodies / water harvesting structures may also be incorporation in the District Environmental Plans.
- vi) Dept. of Environment reported that District Environment Committees have been constituted, whereas, these District environmental Committees may be constituted in view of the Constitutional Provisions under Article 243 ZD read with Schedules 11 & 12

and Rule 15 of the Solid Waste Management Rules, 2016, wherein, the representative from the Panchayats, local bodies, NGOs and social workers may also be involved. The department of Environment may review the notification issued by the department in view of the Constitutional Provisions under Article 243 ZD.

- vii) Sweeping of road is one of the important component of management of solid waste and sweeping of roads is one of the sources of dust pollution, therefore, it has been directed by the Hon'ble National Green Tribunal vide its order dated 3.12.2020 in OA No. 283 of 2020 that sprinkling of water should be done before sweeping of roads. Efforts may be made to use treated sewage for sprinkling purposes, if available. These facts may be mentioned in the District Environmental Plans.
- viii) For development of plantation along the highways, the concerned departments of State of Punjab may coordinate with the highways authorities.
- ix) In the meeting with District Level Officers of Districts Ludhiana and Jalandhar, Commissioners Municipal Corporation, Ludhiana and Jalandhar have been directed to develop bio-diversity parks along Budha Nallah in Ludhiana and Kala Singhian Drain in Jalandhar area. These aspects may also be added in the plan.
- x) There is need to map the rivers and flood plain zones in the catchment area of rivers of the State. Punjab Pollution Control Board has reported that the matter is under consideration and shall be finalized shortly.
- xi) Lot of sludge is generated during the operation of the sewage treatment plants of the towns and the sludge is not utilized properly. The farmers of nearby fields need to be educated and officers of department of forests may be asked to utilize the secondary sludge of STPs as manure in the fields for agriculture.
- xii) In most of the activities, as mentioned in the District Environmental Plans, timelines for completion of the same have not been mentioned.
- xiii) As per the directions of the Hon'ble National Green Tribunal, in its order dated 19.3.2020 in OA 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others, templates for District Environmental Plans mentioning basic information on 64 action areas using nearly 220 data points, which are essential for framing District Environmental Plans have been given CPCB. All the District Environmental Plans may be modified based on these 220 data points. Therefore, all the District Environmental Plans may have two parts i.e District Environmental Plans and Excel Sheet mentioning the details of the 220 data points.
- xiv) Presently, no system has been developed for management of highly contaminated Feacal sludge generated from the rural area / un-sewered areas and it is disposed off indiscriminately and cause environmental damage, therefore, the Sate Govt. should frame policy / guidelines for the management of the feacal sludge.
- xv) The projects being developed for supply of canal water to the inhabitants of the cities / villages may be completed in a time bound manner.
- xvi) The Dept. of Soil & Water conservation should complete irrigation network to utilize the treated sewage of the towns for irrigation in a time bound manner. The treated sewage may also be utilized for green areas / forests for which department of forest may give proper assistance.

# OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in Original Application  
no.916/2018 (earlier OA No.101 of 2014) OA No.606 of 2018

(Official Address: Tower No.5, 4<sup>th</sup> Floor, Forest Complex,  
Sector 68, SAS Nagar) Tel. No. 0172-2298091  
Email: ceccswm606@gmail.com

To

The Secretary to Govt. of Punjab,  
Department of Science, Technology & Environment,  
Chandigarh.

No. CMC/SWM/PB/2021/06

Dated: 10.5.2021

**Subject:** Compliance of the decision taken in the meeting held with State Level Officers w.r.t compliance of order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others regarding preparation of District Environment Plans of all the Districts of State of Punjab and execution thereof under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal, on 30.3.2021 at 11.00 AM in the Committee Room, 2<sup>nd</sup> floor, MGSIPA, Sector 26, Chandigarh.

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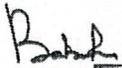
It is submitted that during the meeting held on 30.3.2021 with State Level Officers w.r.t. compliance of order dated 29.1.2021 on OA No. 360/2018 in the matter of Shree Nath Sharma Vs. Union of India & others regarding preparations of Distt. Environment Plans of all the districts of State of Punjab, the Chairman of the Monitoring Committee directed as under:

- a) District Environmental Plans for District Ludhiana and Jalandhar may be modified / upgraded incorporating information as mentioned above and 220 data points as mentioned in orders of Hon'ble National Green Tribunal by 30.4.2021.
- b) District Environmental Plans for all the other Districts may also be started modifying / upgrading incorporating the above information and the same may be completed by 31.5.2021.
- c) The residential complex / commercial areas developed by the development authorities or illegally by the private developers may be covered under the concerned District and accordingly District Environmental Plans of each District may be modified.
- d) In the next meeting, the Dept. of Soil & Water Conservation and Dept. of Forests may be invited in meeting.

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It has been desired by the Chairman of Monitoring Committee that the action taken report on the directions given during the meeting held on 30.3.2021 may be sought from the Department of Environment.

It is, therefore, requested that modified/upgraded District Environment Plans for the district Ludhiana and Jalandhar, based on the points as mentioned in the minutes of the meeting and 220 data points ( mentioned in the orders of the Hon'ble National Green Tribunal ) may be submitted within 7 days.

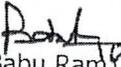
- Further the action taken regarding modification/upgradation to be made in the District
- Environment Plans for the other districts may also be submitted.

  
(Dr. Babu Ram) 10.5.2021  
Technical Expert,  
Monitoring Committee

Endst. No. CMC/2021/07

Dated: 10.5.2021

A copy of the above is forwarded to Sh. Pardeep Garg, Additional Director, Department of Environment, MGSIPA, Sector 26 Chandigarh for information and necessary action please.

  
(Dr. Babu Ram) 10.5.2021  
Technical Expert,  
Monitoring Committee

**OFFICE OF THE MONITORING COMMITTEE**

Constituted by the Hon'ble National Green Tribunal  
in Original Application no. OA No.606 of 2018  
(Official Address: Tower No.5, 4<sup>th</sup> Floor, Forest Complex,  
Sector 68, SAS Nagar) Tel. No. 0172-2298091  
Email: ceccswm606@gmail.com

To

The Deputy Commissioner,  
Ludhiana.

No. CMC/2021/ 1843

Dated: 24.5.2021

**Subject:**

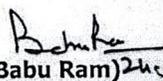
**Minutes of the meeting with the district level officers of District Ludhiana to monitor the execution of activities as mentioned in District Environmental Plan of District Ludhiana in compliance to order dated 19.3.2020 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and compliance of directions given by the Monitoring Committee during its earlier meeting held on 24.8.2020 w.r.t compliance of Solid Waste Management, Rules, 2016 by the Municipal Corporation, Ludhiana and other Municipal Councils of the District Ludhiana, management of bio-medical waste in the District held under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal on 21.5.2021 at 11.00 AM (through video conferencing).**

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Please find enclosed herewith minutes of the meeting with the district level officers of District Ludhiana to monitor the execution of activities as mentioned in District Environmental Plan of District Ludhiana in compliance to order dated 19.3.2020 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and compliance of directions given by the Monitoring Committee during its earlier meeting held on 24.8.2020 w.r.t compliance of Solid Waste Management, Rules, 2016 by the Municipal Corporation, Ludhiana and other Municipal Councils of the District Ludhiana, management of bio-medical waste in the District held under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal on 21.5.2021 at 11.00 AM (through video conferencing) for your information and necessary action please.

It is requested that the concerned officer of District Administration be asked to convey the minutes of meeting to all the concerned departments with the request to take necessary action on the directions given by the Monitoring Committee on the points relating to their departments and submit the action taken report within 15 days.

**DA/as above**

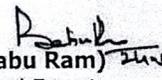
  
(Dr. Babu Ram) 24.5.2021  
Technical Expert,  
Monitoring/Executing Committee

Endst. No. CMC/2021/ 1844

Dated: 24.5.2021

A copy of the above is forwarded to the Commissioner, Municipal Corporation, Ludhiana for information and necessary action.

**DA/-As Above**

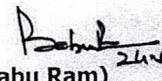
  
(Dr. Babu Ram) 24.5.2021  
Technical Expert,  
Monitoring/Executing Committee

Endst. No. CMC/2021/ 1845

Dated: 24.5.2021

A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, Nabha Road, Patiala for information and necessary action.

**DA/-As Above**

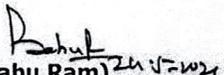
  
(Dr. Babu Ram) 24.5.2021  
Technical Expert,  
Monitoring/Executing Committee

Endst. No. CMC/2021/1846

Dated: 24.5.2021

A copy of the above is forwarded to the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana for information and necessary action please.

**DA/as above**

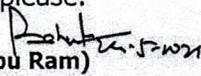
  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring/Executing Committee

Endst. No. CMC/2021/1847

Dated: 24.5.2021

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zone-2, Ludhiana for information and necessary action please.

**DA/as above**

  
(Dr. Babu Ram)  
Technical Expert,  
Monitoring/Executing Committee

**Minutes of the meeting with the district level officers of District Ludhiana to monitor the execution of activities as mentioned in District Environmental Plan of District Ludhiana in compliance to order dated 19.3.2020 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and compliance of directions given by the Monitoring Committee during its earlier meeting held on 24.8.2020 w.r.t compliance of Solid Waste Management, Rules, 2016 by the Municipal Corporation, Ludhiana and other Municipal Councils of the District Ludhiana, management of bio-medical waste in the District held under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal on 21.5.2021 at 11.00 AM (through video conferencing).**

**The following were present during meeting:**

**1) Members of the Monitoring Committee**

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Committee
1.	Justice Jasbir Singh, Former Judge, Punjab and Haryana High Court	Chairman
2.	Sh. S.C. Agrawal, IAS, Former Chief Secretary, Punjab	Senior Member
3	Sant Balbir Singh Seechewal	Member
3.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

**The list of the officers, present in the meeting, is as per Annexure-1**

The officers of various departments, present in the meeting, were apprised by the Chairman of the Monitoring Committee about the orders of Hon'ble National Green Tribunal in various cases connected to the matter, which are briefly mentioned as under:

- 1) The Hon'ble National Green Tribunal vide order dated 10.01.2020 in OA No.606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 in Para No.36 has directed that most of the statutory timelines have expired and directions of Hon'ble Supreme Court and the Tribunal to comply Solid Waste Management rules, 2016 remain unexecuted and accordingly, compensation scale is laid down for continued failure after 31.03.2020. The compliance of the rules requires taking of several steps mentioned in Rule 22 (S. No.1 to 10). Any such continued failure will result into liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakh, Rs. 5 Lakh per month per Local Body for population between 5 lakh and 10 lakh and Rs. 1 lakh per other Local Bodies from 1.04.2020 till compliance. If the Local Body is unable to bear financial burden, the liability will of the State Govt. with liberty to take remedial action against erring Local bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. The Hon'ble Tribunal has also directed in para No 31 (ii) that the date of commencement of setting up of STPs is 31.3.2020, failing which compensation amounting to Rs 5 lakh/month/STP by the concerned local bodies/States in terms of order dated 28.8.2019 in OA No. 593/2017 and 6.12.2019 in OA No. 673/2018 w.e.f 1.4.2020 shall be imposed.
- 2) The Hon'ble Tribunal in its order dated 6.12.2019 in OA No. 673 of 2018 (mentioned in order dated 6.12.2019 uploaded on 12.12.2019 in OA No. 916 of 2018) had issued

*Basal*

direction that 100% treatment of sewage may be ensured as directed by the Tribunal vide order dated 28.08.2019 in O.A No. 593/2017 by 31.03.2020 at least to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of States/UT's will be liable to pay compensation as directed vide order dated 22.08.2019 in case of river Ganga i.e. Rs. 5 lakh per month per drain for default in in-situ remediation and Rs. 5 lakh per STP for default in commencement of setting up of the STP. The timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed.

3) It was further informed that the Hon'ble Tribunal vide its order dated 21.05.2020 in OA No. 593 of 2017 at Para 8 [47(i) &ii)] has directed as under:

- i) 100% treatment of sewage may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 at least to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP
- ii) Timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed. In default, compensation will be liable to be paid at the scale laid down in the order of this Tribunal dated 22.08.2019 in the case of river Ganga i.e. Rs. 10 lakhs per month per STP.

Re  
Further, in para 13 of order dated 21.05.2020 in OA No. 593 of 2017 has directed that as regards non-compliant STPs, further action may be completed by the State PCBs/PCCs and it may be ensured that there is 100% treatment of sewage and till STPs are set up, at least in-situ remediation takes place. However, on account of Corona pandemic which has affected several on-going activities, the timeline of levy of compensation in terms of order dated 28.08.2019 in O.A. No. 593/2017 read with order dated 06.12.2019 in O.A. No. 673/2018, of 01.04.2020 may be read as 01.07.2020 and 01.04.2021 may be read as 01.07.2021. Further reports may be taken by the CPCB from all the State PCBs/PCCs as per the system evolved by the CPCB from time to time.

4) The Hon'ble Tribunal vide its order dated 1.6.2020 in OA No. 325 of 2015 in the matter of Lt. Col. Sarvadhan Singh Oberoi vs Union of India &Ors, has directed in para No.6 that harvesting surplus water during excessive rains from any areas of catchment needs to be optimized by enhancing the capacity of the existing ponds/water bodies, creation of water harvesting structures in the sub-watersheds to the extent possible, apart from setting up of additional water bodies/water harvesting structures wherever viable,

utilizing available funds including under MGNREGA and involving the community at large at every level. Gram Panchayats can certainly play a significant role in the matter. Once adequate capacity enhancement of water bodies takes place, excess flood/rain water can be channelized by using appropriate water harvesting techniques. This action needs to be coordinated by the District Magistrates in coordination with the Department of Irrigation and Flood Control or other concerned Departments such as Department of Rural Development/Urban Development/Local Bodies/Forests/Revenue etc. The District Magistrate may as far as possible hold a meeting of all the stakeholders for the purpose as per the District Environment Plan or Watershed Plan within one month from today. The District Magistrates may also ensure that as far as possible at least one pond/water body must be restored in every village, apart from creation of any new pond/water body.

- 5) Hon'ble National Green Tribunal in its order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors has directed in Para No. 9 & 10, which are reproduced as under:

***"9. Vide orders dated 22.01.2021 in OA 916/2018, Sobha Singh & Ors. vs. State of Punjab & Ors. and OA 496/2016, Tribunal on its own motion vs. Govt. of NCT of Delhi & Ors., we have requested the Monitoring Committees, constituted by this Tribunal for certain environmental issues in Punjab and Delhi, to oversee compliance of preparation and execution of DEPs in Punjab and Delhi and furnish compliance status as on 31.3.2021.***

***10. We make similar request to the Monitoring Committee in UP, headed by Justice SVS Rathore, a former Judge of Allahabad High Court, the Oversight Committee for compliance of directions of this Tribunal for rejuvenation of river Ghaggar, headed by Justice Pritam Pal, former Judge of the Punjab and Haryana High Court to oversee compliance on this aspect for Haryana, the Committee headed by Justice Prakash Tatia, former Chief Justice of Jharkhand High Court, for compliance in Rajasthan, Justice B.C. Patel, former Chief Justice, Delhi High Court for compliance in Gujarat, Justice V.M. Kanade, former Judge, Bombay High 17 Court, who has earlier monitored compliance of certain directions of this Tribunal relating to environmental issues, for compliance in Maharashtra. They may send status report as on 31.3.2021 by 15.4.2021. For all other States/UTs, the Chief Secretaries concerned may conduct such oversight and furnish the status of compliance as on 31.03.2021 to CPCB. CPCB may file a consolidated report before this Tribunal on or before 30.04.2021 by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF). State PCBs may also provide necessary assistance in coordination".***

Since the management of the solid waste, bio-medical waste, domestic waste management and water quality management are part of the thematic areas as mentioned in order of the Hon'ble National Green Tribunal and the said activities relating to Municipal Corporation, Ludhiana and

other Municipal Councils of the District have already been discussed in the meeting held on 24.8.2020 and all the concerned MCs/Departments were directed to complete the various activities in a time bound manner. Therefore, in order to monitor the compliance of the directions given/recommendations made by the Monitoring Committee during its meeting held on 24.8.2020 and compliance of the order dated 29.1.2021 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and Ors regarding preparation of District Environmental Plan and execution of thereof, meeting has been scheduled on 21.5.2021 at 11:00 AM through video conferencing, the agenda of which was taken up for discussion as under:

**A) Municipal Solid Waste Management**

**a) Municipal Corporation Ludhiana**

**i) Door to door collection and source segregation of solid waste**

It was informed that door to door collection and source segregation of solid waste have been achieved to 93% and 73%, respectively.

**The Chairman of the Monitoring committee took a serious view for not achieving 100% target w.r.t. door to door collection and source segregation of solid waste and directed as under:**

1. MC, Ludhiana shall achieve 100% door to door collection and source segregation of solid waste by 31/8/2021. In order to show its seriousness to achieve the target, the bank guarantee of Rs. 5 lacs already deposited by MC in the office of PPCB, may be retained by PPCB and in case, it has been expired, the same may be extended by Municipal Corporation, Ludhiana. If by the time given, the target is not achieved by the MC, PPCB is free to encash the bank guarantee treating it as compensation for the damage caused to the environment.
2. Punjab Pollution Control Board shall initiate the process of imposing environment compensation on the MC, Ludhiana for the damage caused to the environment because of non-achievement of target w.r.t door to door and source segregation of solid waste.

**ii) On site composting to manage horticulture waste in parks**

It was apprised that out of total 922 parks / green belts exist within MC, onsite compost pits have been provided in 570 parks / green belts. Besides, a site for setting up of centralized compost pits at solid dump site has been identified to manage horticulture waste.

**The Chairman of the Monitoring Committee took a serious view for not providing compost pits in all the parks as directed in the last meeting held on 24/8/2020 to achieve the same by 30/11/2020 and directed as under:**

1. MC, Ludhiana shall construct compost pits in the remaining 352 parks / green belts by 31/8/2021. In order to show the seriousness of the MC to achieve

the target, the bank guarantee amounting to Rs. 2 lakh already deposited by the MC may be retained by PPCB and in case the bank guarantee has been lapsed, the same may be extended by Municipal Corporation, Ludhiana. If by the time given, the target is not achieved by the MC, PPCB is free to encash the bank guarantee treating it as compensation for the damage caused to the environment.

2. MC, Ludhiana shall set up centralized compost pits facility at solid waste dump site by 31.8.2021.
  3. Punjab Pollution Control Board shall initiate the process of imposing environment compensation on the MC, Ludhiana for the damage caused to the environment because of not providing compost pits in all the parks / green belts in Ludhiana area.
- iii) For processing of 100% wet waste of the city, M/S A2Z waste management, Ludhiana shall start processing whole of the wet waste of the city to manufacture compost by 31.3.2020

It was submitted that MC, Ludhiana has set up centralized wet waste processing plant at Jamalpur having capacity 600 TPD but due to termination of contract agreement with M/s A2Z Waste Management Company, wet waste processing plant is not in operation.

MC, Ludhiana stated that the Corporation has started the process of engaging another contractor for operation of the wet waste processing plant and DPR shall be completed within 15 days.

**The Chairman of the Monitoring Committee took a serious view for not operating wet waste processing plant and piling up of whole of the wet waste at legacy waste dump site and directed as under:**

- Be
1. MC, Ludhiana shall complete all the processes for engaging new contractor for operation of centralized wet waste processing plant and the work may be allotted and wet waste processing plant may be started by 31/10/2021. In order to show the seriousness to achieve the target, MC, Ludhiana submit the bank guarantee of Rs. 5 lakh in the office of Punjab Pollution Control Board within 10 days, to comply with the said direction. If by the time given, the target is not achieved by the MC, PPCB is free to encash the bank guarantee treating it as compensation for the damage caused to the environment.
  2. While making new contract agreement with the contractor, MC, Ludhiana shall insert a clause mentioning that the payment shall be made based on the quantity of wet waste processed per day.
- iv) Processing of dry waste to manufacture RDF and segregate the inert material by operating the Machinery regularly with optimum capacity to process whole of the waste

It was informed that MC, Ludhiana has set up centralized dry / mixed waste processing plant at Jamalpur having capacity of 1200 TPD but due to termination of contract with the contractor

namely M/s A2Z Waste Management Company Ltd., dry solid waste processing plant is not in operation.

**The Chairman of the Monitoring Committee took a serious view for not operating dry / mixed waste processing plant and piling up of whole of the dry / mixed waste at legacy waste dump site and directed as under:**

- 1. MC, Ludhiana shall complete all the processes for engaging new contractor for operation of centralized dry / mixed waste processing plant and the work may be allotted and plant shall be started by 31/10/2021. In order to show the seriousness to achieve the target, MC, Ludhiana submit the bank guarantee of Rs. 5 lakh in the office of Punjab Pollution Control Board within 10 days to comply with the said direction. If by the time given, the target not achieved by the MC, PPCB is free to encash the bank guarantee treating it as compensation for the damage caused to the environment.**
  - 2. While making new contract agreement with the contractor, MC, Ludhiana shall insert a clause mentioning that the payment shall be made based on the quantity of dry/ mixed waste processed per day.**
- v) For Scientific disposal of inert material, all the five cells of sanitary land fill shall be commissioned before 30.6 2020.**

It was reported that for scientific disposal of inert material generated from processing of the waste, presently, first sanitary landfill cell has been commissioned having an area of 10500 m<sup>2</sup> with total capacity 95000 MT and inert material is yet to be stored in the sanitary landfill cell.

**After detailed discussion, the Chairman of the Monitoring Committee directed as under:**

- Be*
- 1. MC, Ludhiana shall start dumping inert material generated from solid waste processing / MRF sites in the first sanitary landfill site within 15 days.**
  - 2. The remaining 4 cells of sanitary landfill sites shall be completed by 30/11/2021.**
- vi) In order to restrict the use of Plastic Bags so as to avoid the generation of plastic waste in the city, Municipal Corporation Ludhiana shall make surprise inspections/raids on the shops/ distributers of plastic items and fine maybe imposed in case these are found selling plastic bags.**

The Monitoring Committee was informed that in order to restrict the use of plastic carry bags, 1637 challans have been issued to the violators and 556 Kg of plastic carry bags has been confiscated.

For storage of confiscated plastic waste, MC, Ludhiana has provided dedicated room / place for the same.

**The Monitoring Committee noted the compliance and directed that MC, Ludhiana shall continue to make surprise checks on the individuals / shops for selling / use of plastic carry bags and other single use plastic items and the violators may be issued**

challans and fine of suitable amount may be imposed on the violators. The confiscated plastic waste shall be stored in the earmarked dedicated rooms / storage area.

- vii) **All the garbage venerable points (GVPs) identified by the corporation should be removed by 29.02.2020 and the places made available after removal of solid waste shall be utilized for useful purposes like parks, play grounds, sitting places etc.**

It was informed that all the 94 GVPs identified by the MC, Ludhiana have been removed and the vacated places after removal of GVPs have been converted into green belts, wall painting, sitting places and gardens etc.

**The Monitoring Committee noted the compliance and directed that Municipal Corporation, Ludhiana shall that the vacated places after the removal of GVPs are converted into useful usage like parks, gardens, playground, sitting places, green belts etc.**

- viii) **All the garbage carrying vehicles must be compartmentalized to segregate wet and dry waste. These vehicles may also be provided with GPS by 31/03/2020. GPS may be linked with a common server in the Corporation Office**

It was apprised that all the 27 tippers and 800 rickshaw rehras, deployed for collection of dry and wet waste, have been provided with compartments. The mechanical vehicles have been provided with GPS.

**The Monitoring Committee noted the compliance and directed that PPCB shall make surprise inspection of the vehicles on their way while transporting wet / dry waste to check as to whether these have been provided with compartments and GPS and report in this regard may be sent to the Monitoring Committee within 15 days.**

- ix) **All the identified bulk waste generators (BWGs) may be directed to process their wet waste into their premises by 31/03/2020. These BWGs may also be directed to make agreement with municipal corporation also be directed to make agreement with municipal corporation Ludhiana for lifting of dry waste and to dispose off the same at solid waste processing plant, Ludhiana in an environmentally sound manner**

It was submitted that out of 31 bulk waste generators, 30 BWGs have started onsite processing of wet waste and for management of dry waste, agreement has been made with MC, Ludhiana for lifting. The remaining 01 BWG belongs to Mandi Board and notice has been issued to make compliance regarding onsite processing of wet waste. Mandi Board has submitted its reply stating that measures to comply with waste management rules are under process.

**After detailed discussion on the issue, it was directed as under:**

- 1. The Commissioner, MC, Ludhiana shall take up the matter with Mandi Board for providing onsite compost pits to process wet waste and the same may be provided by 30/6/2021.**

2. **PPCB shall make surprise inspection of all the BWGs to check their compliance w.r.t. management of wet waste generated by them within 45 days.**

x) **Sweeping in commercial, public places and residential area shall be started twice in day time and at least once in night time by 29/02/2020**

It was reported that MC, Ludhiana is conducting sweeping twice in a day time in residential, public places and commercial markets. In order to conduct night sweeping in commercial areas, MC, Ludhiana has floated tenders for purchase of 4 mechanical sweeping machines.

**The Monitoring Committee noted the compliance and directed as under:**

1. **MC, Ludhiana shall continue to sweep residential area, public places and commercial areas twice in a day time and once in night time.**
2. **Since, dust pollution is significant component of air pollution and sweeping of roads is one of the sources of dust pollution, therefore, it has been directed by the Hon'ble National Green Tribunal vide its order dated 3.12.2020 in OA No. 283 of 2020 that sprinkling of water (treated domestic wastewater may be utilized for sprinkling purposes, wherever available) should be done before sweeping of roads.**

xi) **Municipal Corporation Ludhiana shall make all the 18 material recovery facilities (MRFs) in operation by 31.03.2020**

It was informed that out of 18 MRFs, 11 MRFs have been constructed and the remaining are under progress.

**The Chairman of the Monitoring Committee took a serious view for not constructing the remaining 7 MRFs and directed as under:**

**MC, Ludhiana shall construct remaining 7 MRFs by 30/11/2021. In order to seriousness to adhere to the time schedule, the bank guarantee amounting to Rs. 5 Lakh already deposited by MC, Ludhiana in the office of PPCB may be retained by PPCB and in case it has been expired the same may be extended by MC, Ludhiana. If by the time given, the target not achieved by the MC, PPCB is free to encash the bank guarantee treating it as compensation for the damage caused to the environment.**

xii) **Green belt and boundary wall all around solid waste dumping site may be provided by 30/06/2020.**

It was reported as under:

1. **Boundary wall around legacy waste dump site is under progress and 90% of the work has been completed.**
2. **Green belt around legacy waste dump site is yet to be provided.**

**The Chairman of the Monitoring Committee took a serious view for not constructing green belt around legacy waste dump site and directed as under:**

- 1. MC, Ludhiana shall complete remaining 10% work of boundary wall around legacy waste dump site by 30/6/2021.**
  - 2. MC, Ludhiana shall develop green belt around legacy waste dump site by 31/8/2021. In order to show seriousness to adhere to the time schedule, the bank guarantee amounting to Rs. 5 lakh already deposited with PPCB as an assurance to start the construction work of boundary wall and green belt by 31/10/2020, may be retained by PPCB. If by the time given i.e. 31.8.2021, the target not achieved by the MC, PPCB is free to encash the bank guarantee treating it as compensation for the damage caused to the environment.**
  - 3. PPCB shall visit to boundary wall and check as to whether 90% work of boundary wall has been completed or not and report in this regard may be submitted to the Monitoring Committee within 10 days.**
- xiii) For monitoring of groundwater in and around the solid waste dumping site, municipal corporation Ludhiana shall provide piezometer at suitable locations. PPCB shall carry out groundwater sampling of these points twice in a year.**

It was informed that piezometers have been installed around legacy waste dump site and the groundwater sampling conducted by PPCB on 21/8/2020 indicates that the values of various parameters are beyond the permissible limits.

**The Chairman of the Monitoring Committee took a serious view about contaminated water quality around legacy waste dump site and directed as under:**

- 1. All the groundwater sources, whose water has been found contaminated may be sealed by PPCB and display board may be erected at the site mentioning that the groundwater is not fit for drinking purposes.**
  - 2. MC, Ludhiana shall make alternative arrangements for supply of safe drinking water to the inhabitants of the area near to solid waste dumping site.**
  - 3. In order to improve the water quality of groundwater sources located near the solid waste dump site, treatment to the leachate generated from legacy waste dump site may be imparted on priority basis and treatment mechanism may be provided within 6 months.**
- xiv) More IEC activities shall be carried out for the awareness of the public regarding management of solid waste. A proper record of all the activities may be maintained and copy of the same may be sent to PPCB.**

It was apprised that in order to make the public aware about management of solid waste, MC, Ludhiana is carrying out various activities like placing of banners / hoardings, radio zingles, distribution of pamphlets and through other social media sources.

**The Monitoring Committee noted the compliance and directed as under:**

**Municipal Corporation Ludhiana shall continue to conduct more IEC activities to make the public aware about door to door segregation of solid waste, home**

**composting, ill-effects of use of plastic carry bags and burning and littering of solid waste etc.**

**xv) On all the sites located for management of C&D waste, work for procurement of machinery may be started by 31.3.2020**

It was informed that for installation of 100 TPD C&D waste processing plant, DPR amounting to Rs. 8.41 crores has been prepared, which is under approval and work shall be allotted after the approval of the project.

**The Chairman of the Monitoring Committee took a serious view for not providing C&D waste processing plant, the construction of which was to be started by 31/3/2020 as directed during its earlier meeting and directed that the work of C&D waste processing plant may be started by 31/8/2021, failing which, PPCB shall impose environment compensation amounting to Rs. 2 lakh on the MC, Ludhiana.**

**xvi). Visit to the drains/ nallahs / canals / rivers by Deptt. of Water Resources, PPCB, DRDP, PWSSB outside MC limits and by MC, Ludhiana within MC limits.**

It was submitted that cleaning of Budha Nallah is carrying out time to time for which the necessary machinery has been deployed to remove the solid waste from the Budha nallah.

**The Monitoring Committee noted the compliance and directed as under:**

- 1. Deptt of Water Resources and MC, Ludhiana shall continue to clean Budha Nallah by removing the solid waste from its stretch inside the MC limit from time to time.**
- 2. The Deptt. of Water Resources and Deptt. of Rural Panchayat shall continue to clean Budha Nallah by removing solid waste from its stretch outside MC limit from time to time.**

**xvii) Treatment of Legacy waste.**

It was informed that about 20 lakh of solid waste is lying dumped at legacy waste dump site and MC, Ludhiana has proposal to process 5 lakh MT of solid waste for which DPR amounting to Rs. 29.15 crores has been prepared and tenders will be allotted after the approval is granted by SLTC.

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**The Chairman of Monitoring Committee took a serious view for not treating legacy waste and directed as under:**

- 1. The project for treatment of legacy waste may be started by MC, Ludhiana by 30/11/2021. In order to show the seriousness to adhere to the time schedule, MC, Ludhiana shall submit the bank guarantee of Rs. 5 lakh as an assurance within 10 days in the office of PPCB to comply with the said direction. If by the time given, the target is not achieved by the MC, PPCB is free to encash the bank guarantee treating it as compensation for the damage caused to the environment.**

2. **The bank guarantee amounting to Rs. 5 lakh already deposited by MC, Ludhiana as an assurance to comply with the directions regarding starting of treatment of legacy waste by 28/2/2021, may be retained by PPCB and in case the bank guarantee has been lapsed, the same may be got extended by MC, Ludhiana. If by the time given, the target is not achieved by the MC, PPCB is free to encash the bank guarantee treating it as compensation for the damage caused to the environment.**
3. **Deputy Commissioner, Ludhiana shall hold a meeting with MC, Ludhiana and PPCB within 15 days and assess as to how the efficiency of the legacy waste treatment plant may be increased by installing appropriate machinery.**

**b) Status w.r.t management of solid waste of 10 Municipal Councils**

**i) Door to door collection of solid waste:**

It was informed that out of 10 MCs namely (Doraha, Jagraon, Khanna, Machhiwara, Maloud, Mullanpur Dakha, Payal, Raikot, Sahnewal & Samrala), 9 MCs except MC, Mullanpur Dakha have achieved 100% door to door collection of solid waste. MC, Mullanpur Dakha has achieved 95% door to door collection of solid waste.

**After detailed discussion, it was directed that MC, Mullanpur Dakha shall achieve 100% door to door collection of solid waste by 31/7/2021. Also, PPCB shall make surprise inspection of the MC to check as to whether 100% door to door collection of solid waste is achieved by MCs.**

**ii) Source Segregation of Solid Waste**

It was reported as under:

1. 3 MCs namely Sahnewal, Machiwara and Samrala have achieved 100% source segregation of solid waste.
2. 5 MCs namely Raikot, Jagraon, Maloud, Payal and Khanna have achieved 95% source segregation of solid waste.
3. 2 MCs have achieved 90% source segregation of solid waste.

**After detailed discussion, it was directed that all the MCs shall achieve 100% source segregation of solid waste by 31/7/2021.**

**iii) Treatment of Wet Waste**

It was informed that out of total 407 compost pits to be provided by all the 10 MCs, 427 compost pits have been constructed and are functional. Also, MC, Jagraon has provided targeted 78 compost pits.

**The Monitoring Committee noted the compliance and directed that MC, Jagraon need not to deposit bank guarantee of Rs. 2 lakh in the office of PPCB regarding providing adequate number of compost pits as directed in the last meeting as MC, Jagraon has now provided adequate number of compost pits.**

**iv) Onsite Composting in Parks**

It was submitted that all the 10 MCs have provided onsite compost pits in 33 parks, which are adequate.

**The Monitoring Committee noted the compliance.**

**v) Management of Plastic Waste**

It was informed that 39 surprise inspections have been made by 10 MCs and 16 challans amounting to Rs. 5250/- have been issued and 86 Kg of plastic has been confiscated.

**The Monitoring Committee noted the compliance and directed that all the MCs shall continue to make surprise checks on individuals / shops for using / selling of plastic carry bags and single use plastic items and violators may be issued challans and fine of suitable amount may be imposed on the violators.**

**vi) Removal of Garbage Vulnerable Points (GVPs)**

It was informed that all the GVPs identified by the MCs, have been removed.

**The Monitoring Committee noted the compliance.**

**vii) Providing Compartments in Garbage Carrying Vehicles and GPS**

It was submitted that there are 382 vehicles which are duly compartmentalized, out of which, 45 are mechanical vehicles and all these vehicles have been provided with GPS.

**The Monitoring Committee noted the compliance.**

**viii) Bulk Waste Generator Identification and Management of Solid Waste**

It was submitted that all the 22 BWGs existing in 10 MCs have constructed onsite compost pits in their premises and for disposal of dry waste, these BWGs have made agreement with the concerned MCs.

**The Monitoring Committee noted the compliance.**

**ix) Frequency of sweeping in residential areas, public places and commercial areas**

*Pl* It was informed that sweeping in residential area is carried out once in a day time and commercial and public places, sweeping is carried out twice in a day time.

**After detailed discussion, it was directed as under:**

- 1. All the MCs shall continue to sweep residential area, public places and commercial areas twice in a day time and once in night time.**
- 2. Since, dust pollution is significant component of air pollution and sweeping of roads is one of the sources of dust pollution, therefore, it has been directed by the Hon'ble National Green Tribunal vide its order dated 3.12.2020 in OA No. 283 of 2020 that sprinkling of water (treated domestic wastewater may be utilized for sprinkling purposes, wherever available) should be done before sweeping of roads.**

**x) Status of Material Recovery Facilities (MRF) in the District**

It was informed that in all the 10 MCs, 13 MRFs have been constructed, which are adequate.

**The Monitoring Committee noted the compliance.**

**xi) Treatment of Legacy Waste**

It was submitted as under:

1. In 7 MCs (Khanna, Payal, Sahnewal, Machiwara, Jagraon, Raikot and Mullanpur Dakha) boundary walls have been constructed.
2. Boundary walls in 3 MCs (Samrala, Maloud and Doraha) are under progress.
3. Green belts have been developed by all the 10 MCs.
4. Legacy waste treatment has been started by all the 10 MCs and out of total 1,81,060 tons of legacy waste lying at site, 12525 ton has been remediated.

**The Monitoring Committee noted the compliance and directed as under:**

1. **All the 3 MCs Samrala, Maloud and Doraha shall construct boundary wall by 31.7.2021.**
2. **Legacy waste treatment by all the MCs shall be completed by 30.11.2021.**

**xii) Management of C&D Waste:**

It was informed that all the MCs have collected C&D waste and about 168 ton of C&D waste has been collected. The violations w.r.t. C&D waste have been observed in 8 cases and penalty of suitable amount has been imposed.

**After detailed discussion, it was directed as under:**

1. **All the MCs shall start using C&D waste in an environmentally sound manner.**
2. **Bigger MCs shall install machinery for processing of C&D waste by 30.11.2021.**

**xiii) Removal of solid waste from the banks of drains/Nallahs/ Canals/ rivers**

It was informed that all the 9 water bodies have been cleaned.

**The Monitoring Committee noted the compliance and directed as under:**

1. **The drains / nallahs / canals / rivers passing within the MC limits shall be cleaned by concerned MC on quarterly basis.**
2. **The drains / nallahs / canals / rivers passing outside the MC limits shall be cleared by Deptt. of Rural Development and Panchayats on quarterly basis.**

**B. Compliance of the directions issued by the Monitoring Committee in its meeting held with District Level Officers of District Ludhiana on 24.8.2020 w.r.t control of pollution in Budha Nallah and subsequently in river Sutlej, as part of execution of District Environmental Plan, Ludhiana.**

**1. Setting of new/ upgradation/ rehabilitation of STPs.**

- **(Upgradation/rehabilitation of 152 MLD, 48 MLD, 105 MLD, 111 MLD and 50 MLD STPs and installation of new STPs of capacity 225 MLD at Jamalpur and 50 MLD at Balloke**

The progress w.r.t. installation of new STPs and Upgradation / rehabilitation of existing STPs was submitted as under:

- 225 MLD: 5% work done.
- 60 MLD: No work done.
- Upgradation work of 4 STPs
  - ✓ Bhattian 111 MLD: 5%
  - ✓ Balloke 105 MLD: 5%
  - ✓ Bhattian 50 MLD: 5%
  - ✓ Balloke 152 MLD: Work not started.

**After detailed discussion on the issue, the Monitoring Committee directed as under.**

- i) Construction work of new STPs and Upgradation work of existing STPs may be completed as per the time schedule committed by MC, Ludhiana.**
- ii) The bank guarantee amounting to Rs. 7 lakhs submitted by MC, Ludhiana in the office of PPCB as an assurance for completion of new STPs and rehabilitation of existing STPs in a time bound manner may be retained by PPCB and in case, it has been expired, the same may be got extended by MC, Ludhiana.**

**2. Setting up of bio-diversity park and tree plantation along Budha Nallah.**

It was informed as under:

- 11 micro forests area have been developed alongwith Budha Nallah.
- 4933 saplings have been planted in an area of 11660 m<sup>2</sup>.

**The Monitoring Committee noted the progress and directed that bio-diversity parks along Budha Nallah and river Sutlej may be developed by 30.11.2021.**

**3. Closing of outlets carrying untreated domestic effluent and directly falling into Budha Nallah.**

It was submitted that after the construction of new STPs of capacity 225 MLD and 60 MLD and rehabilitation of existing STPs of capacity 111 MLD, 50 MLD, 152 MLD and 105 MLD, all the remaining 14 outlets shall be closed.

**The Monitoring Committee observed that the progress w.r.t. construction of new STPs and rehabilitation of existing STPs has been discussed at point no. 1 as above and as such, the directions given / recommendations made by the Monitoring Committee, as mentioned in point No 1 above, shall also be applicable in this case.**

#### **4. Installation of OCEMS and CCTV Cameras on all the 5 STPs at Ludhiana.**

It was informed that OCEMS at inlet and outlet of STPs and CCTV cameras have been installed on all the STPs and the same are in operation.

**The Monitoring Committee noted the compliance and directed that OCEMS installed on STPs should have their connectivity with PPCB server to access the data.**

#### **5. Management of Dairy Dung of Tajpur Road and Haibowal and treatment of wastewater 5 MLD from Tajpur Road Dairy Complex and 10 MLD from Haibowal Dairy Complex.**

It was informed that the matter regarding shifting of dairies existing along Tajpur Road and Haibowal has not been sorted out so far because of COVID-19 situation. It was further apprised that 1 MW bio gas plant installed at Dairy complex, Haibowal is not operated at its optimum capacity and presently, 100 TPD cow dung is processed against the processing capacity of 220 TPD.

**After detailed discussion, it was directed as under:**

- i) PPCB shall monitor the operation of 1 MW bio gas plant installed at Haibowal dairy complex to assess as to how the plant can be operated optimally.**
- ii) CEO, PEDDA shall also study the operation of 1 MW bio gas plant and suggest measures to be taken to operate it at its optimum capacity.**
- iii) Municipal Corporation Ludhiana shall decide the issue regarding shifting of Dairy complex, Tajpur Road and Haibowal Dairy Complex to some other suitable place or retaining of these dairies at the existing locations within 01 months so that further line of action may be decided accordingly. While considering the matter regarding shifting of the dairy complex, Haibowal, 1 MW bio gas base plant installed by PEDDA may also be considered.**

#### **6. CETPs for Cluster of Dyeing Industries of Ludhiana.**

PPCB informed as under:

- 15 MLD CETP has been commissioned and its performance was evaluated in the month of February, 2021 and it was observed that it is not meeting with the prescribed norms and legal against SPV is under process.
- Center share for installation of 40 MLD and 50 MLD CETPs has been received and utilized for construction of CETPs. There are electricity issues to make the CETPs in operation. However, both the CETPs shall be commissioned by 15/7/2021.

**The Monitoring Committee noted the compliance and directed that PPCB shall take up the matter with appropriate authorities to resolve the various issues to ensure the operation of 40 MLD and 50 MLD CETPs are commissioned by 15/7/2021.**

#### **7. Operation of CETP installed at Focal Point, Ludhiana for treatment of electroplating effluent.**

The Monitoring committee was informed that PPCB is carrying out surprise inspection / surveillance of the electroplating industries on regular basis to ensure that entire effluent is

being lifted by the CETP operator and strict action against the violating industries is taken. Further, PPCB is also carrying out regular tracking of the GPS system installed on the vehicles deployed by CETP operator.

**The Monitoring Committee noted the compliance and directed as under.**

- i) **PPCB shall continue to make surprise inspection of electroplating industries on regular basis and action against the defaulting industries may be taken as per the provisions of Water Act, 1974.**
- ii) **PPCB shall make audit of CETP for electroplating industries w.r.t quantity of effluent treated at site, quantity of chemical used, quantity of sludge generation, quantity of permeate and reject streams generated with the operation of CETP. Such audit may be conducted twice in a year.**

#### **8. Monitoring and performance of STPs of Ludhiana.**

It was informed that repair work of STP, Balloke and Bhattian by way of providing chlorination system is under progress.

The status w.r.t upgradation / rehabilitation of existing STPs of capacity 152 MLD, 111 MLD, 50 MLD & 105 MLD, has been mentioned at point no. 1 above.

**After detailed discussion, it was directed as under.**

- i) **The directions given / recommendations made by the Monitoring Committee at point No. 1 above shall also be applicable in this case.**
- ii) **Punjab Pollution Control Board and Municipal Corporation, Ludhiana shall make joint study w.r.t inlet parameters entering into STPs and the various components of STPs and make assessment within 15 days as to how the improvement in the existing STPs can be made so that these STPs may give better results till the work of rehabilitation of the existing STPs and installation of new STPs is completed.**

#### **9. Status of water quality of Budha Nallah and River Sutlej during the year 2019 and lockdown period.**

It was reported as under:

- PPCB is carrying out surveillance of the CETP for electroplating industries on monthly basis. Effluent samples are also collected on monthly basis and requisite directions for improvement in the functioning of the CETP are issued from time to time on the basis of monthly surveillance.
- In order to check the compliance of observations of the Monitoring Committee made on 16.8.2019 during its visit to CETP, surprise team, constituted by the Board, has visited CETP and based on observations of the team, the Board has issued directions to the CETP to improve its functioning w.r.t the adequacy of components of CETP, management of hazardous waste and judicious use of chemicals
- For further auditing of the CETP, the Board has decided to get a third party audit from some institute of repute for which the services of an expert from Thapar Institute of Engineering and Technology, Patiala have been sought.

**The Monitoring Committee noted the action taken and directed as under.**

- i) **PPCB shall continue to make surprise inspection of electroplating industries on regular basis and action against the defaulting industries may be taken.**

- ii) **PPCB shall get audit of CETP for electroplating industries from a reputed Institute w.r.t. quantity of effluent collected and treated at site, quantity of chemical used, units of electricity consumed, quantity of sludge generation, quantity of permeate and reject streams generated with the operation of CETP and other related parameters. Material balance and Mass balance statement may also be prepared by the Institute.**

**10. Monitoring of water quality of Budha Nallah w.r.t heavy metals.**

It was informed as under:

- Punjab Pollution Control Board is continuously carrying out surprise inspection/ surveillance of the electroplating industries to ensure that the entire effluent is being lifted by the CETP operator. Strict action as per the provisions of the Water Act, 1974 is taken against industries which are found violating the laws.
- Punjab Pollution Control Board has carried out the surveillance visit to 112 electroplating industries, out of which 13 industries were found non-complying and legal action under the provisions of the Water Act, 1974 has been initiated against the above industries.

**After detailed discussion, it was directed as under:**

- i) **Punjab Pollution Control Board shall continue to make surprise inspections of the electroplating industries and make their complete water audit and action against the defaulted industries may be taken as per the provisions of the Water Act, 1974.**
- ii) **PPCB shall conduct comprehensive study of large scale electroplating industries which have installed ZLD technology and assess the quantity of water used, quantity of effluent generated, quantity of effluent treated, quantity of sludge generated and the quantity of permeate recycled back into the process, quantity of reject streams and quantity of hazardous waste sent to TSDF site. OCEMS installed at inlet and outlet of ZLD based ETPs of these industries may also be checked. The record of electromagnetic flow meters installed at inlet and outlet of ZLD based ETP may be checked and these may be correlated with comprehensive study.**

**11. Shifting of Scattered Dyeing Industries to the CETP compatible areas in Focal Point, Ludhiana**

*Bel* It was informed that the matter regarding shifting of scattered dyeing industries to the CETP compatible areas in Focal Point, Ludhiana has not been sorted so far.

**After detailed discussion, the Chairman of the Monitoring Committee directed that scattered small and medium scale dyeing industries, falling in non-designated areas may be directed by PPCB to shift to CETP compatible areas by 30.9.2021.**

**12. Maintaining continuity to check the performance of effluent treatment plants of all the industries on surprise basis/random checking.**

It was submitted as under:

- Punjab Pollution Control Board is regularly carrying out surprise inspection/ surveillance of the effluent treatment plants installed by the water polluting industries. Strict action as per the provisions of the Water Act, 1974 is taken against the industries which are found to be violating the laws.
- From Jan, 2021 to April, 2021, 131 industrial units were inspected, out of which, 28 industries were found non-compliant and action against these industries is under process.

**After detailed discussion, it was directed as under:**

**Punjab Pollution Control Board shall continue to check the performance of effluent treatment plants of the industries on surprise basis/random checking and legal action under the provisions of the Water Act, 1974 may be taken against the non-complying industrial units.**

**13. Release of fresh water from Sirhind Canal into Budha Nallah.**

It was informed that the work is already under progress and shall be completed by 30/6/2021.

**The Monitoring Committee noted the compliance and directed that Deptt. of Water Resources shall ensure that project for release of fresh water into Budha Nallah may be commissioned by 30.6.2021.**

**14. Utilization of treated wastewater of STPs at Ludhiana and CETPs of cluster of dyeing Industries, Ludhiana.**

It was informed that PPCB has held its meeting with experts of PAU regarding utilization of treated effluent from CETPs for textile dyeing industries and PAU experts suggested that the effluent, if meeting with stringent standards, can be utilized for irrigation and accordingly, the report is under preparation and the same shall be vetted by PAU experts.

**The Monitoring Committee noted the progress and directed that the treated wastewater of CETPs may be utilized for irrigation provided it meets with the stringent standards for the parameters residual sodium carbonate (RSC), sodium absorption ratio (SAR) and electric conductivity (EC). The project may be prepared in consultation with PAU and Deptt. of Soil and Water Conservation.**

**C. Management of bio-medical waste in the District.**

It was submitted that one common bio-medical waste treatment facility namely M/s Medicare Environment Management Ltd. has been set up in Ludhiana, which has incinerator of capacity 5 TPD, autoclave 2.6 TPD and presently 3 TPD of incinerable waste and 1.7 TPD of waste is treated in the autoclave. 2316 HCFs, having bed capacity of 18525, have joined the facility for treatment of the bio-medical waste. The vehicle available with the facility, have been provided with GPS system. CCTV cameras and OCEMS have also been installed at facility site.

**After detailed discussion, it was directed as under.**

- i) PPCB shall make surprise inspection of Common bio-medical waste treatment facility to check the operation of incinerator, autoclave, ETP and APCD on quarterly basis.**
- ii) PPCB shall continue to make surprise inspection of HCFs of District Ludhiana w.r.t compliance of Biomedical waste Management Rules, 2016.**

**D. Additional issue.**

- i) Working on the modalities to utilize the animal dung either at Tajpur Road or Haibowal Dairy complex to manufacture briquettes at Project sites and their utility in the industrial units.**

It was informed that NGOs of the city have installed briquetting machines at 2 Gaushalas of Ludhiana and cow dung briquettes produced from these machines are used in a cremation ground.

**The Monitoring Committee noted the compliance and directed that cow dung briquette manufacturing machines shall be set up through NGOs in other Gaushalas of Ludhiana area to utilize maximum quantity of cow dung generated by dairy complex of Ludhiana.**

- ii) Short term measures to control the flow of cow dung, solid waste and liquid effluent from Dairy Complex, Tajpur road and Hambran into Budha Nallah.**

PPCB informed as under:

- i) Notices were issued to the dairy owners for providing settling tanks for treatment of dairy wastewater.
- ii) PPCB has issued direction to PSPCL authorities for disconnection of electric connection of 68 dairy units.
- iii) PPCB has also issued direction to Drainage Deptt. to take action u/s 70 of the Northern India Canal and Drainage Act, 1873 to plug the outlets carrying dairy wastewater of 68 dairy units.
- iv) The Department of Drainage vide its letter dated 15.3.2021 has informed that unauthorized outlets of 30 dairy units leading to Budha Nallah have been plugged.
- v) PSLCL has reported to PPCB that though electric connection of dairy units were disconnected but the same have been reconnected illegally by dairy units.
- vi) Meeting under the Chairmanship of Deputy Commissioner, Ludhiana was held on 16/4/2021, wherein, it was decided that scheme regarding cleaning of upstream stretch of Budha Nallah shall be executed by Drainage Deptt. and funds shall be tied up with the Government by the Drainage Deptt. In case, the funds are not available with Drainage Deptt., GLADA shall grant the funds to the Drainage Deptt.

**After detailed discussion on the issue, it was directed as under.**

- i) PPCB should get its order implemented from the concerned departments w.r.t disconnection of electric connection and closing of outlets of dairy**

industries, which are discharging their untreated wastewater into Budha Nallah.

- ii) PPCB shall pursue the dairy units to install settling tanks to retain cow dung and other solid material so as to reduce pollution load into Budha Nallah.

sd/-  
Dr. Babu Ram

sd/-  
Sant Balbir Singh Seechewal

sd/-  
S.C. Agrawal

sd/-  
Justice Jasbir Singh,  
Former Judge Punjab and  
Haryana High Court and now as  
Chairman of the Monitoring  
Committee

**Note:** The Chairman and members of the Monitoring Committee have given their concurrence on the minutes of the meeting.

*Justice Jasbir Singh*  
24/5/2021

Attendance Sheet

- Sh. Varinder Kumar Sharma IAS, Deputy Commissioner Ludhiana
- Sh. Pardeep sabharwal IAS, Commissioner , MCL
- Sh. Amit Bamby PCS, Deputy Director, Local Govt., Ludhiana
- Er. Gulshan Rai, Chief Environmental Engineer, PPCB, LDH
- Sh. Gurdev Singh PPS, ACP, Traffic, Ludhiana
- Er. Sandeep Bahl, SEE,ZO'2, PPCB, Ldh.
- Sh. Suresh Kumar, DM, PEDDA, Ldh
- Er. Harjot Walia, Executive Engineer, Drainage Division, Ludhiana
- Er. Manohar Lal Chouhan, Environmental Engineer, PPCB,RO-1, Ludhiana
- Er. Ashok sharma, Environmental Engineer, PPCB,RO-4 Ludhiana
- Er. Ravinder Bhatti, Environmental Engineer, Zonal Office-1, PPCB, Ludhiana
- Er. Sandeep Kumar, Environmental Engineer, PPCB,RO-3, Ludhiana
- Er. Samita, Environmental Engineer, PPCB, RO-2, Ludhiana
- Sh. Jasbir Singh, EO, Samrala.
- Sh. Pushpinder Kumar, EO, Macchiwara

**OFFICE OF THE MONITORING COMMITTEE**

Constituted by the Hon'ble National Green Tribunal  
 in Original Application no. OA No.606 of 2018  
 (Official Address: Tower No.5, 4<sup>th</sup> Floor, Forest Complex,  
 Sector 68, SAS Nagar) Tel. No. 0172-2298091  
 Email: ceccswm606@gmail.com

To

The Deputy Commissioner,  
 Hoshiarpur

No. CMC/2021/26

Dated: 1.6.2021

**Subject:**

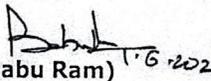
**Minutes of the meeting held on 31.5.2021 at 11:00 AM through video conferencing under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal with the district level officers of District Hoshiarpur to monitor the execution of activities as mentioned in District Environmental Plan of District Hoshiarpur in compliance to order dated 19.3.2020 and 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and compliance of directions given by the Monitoring Committee during its earlier meetings held on 18.9.2020 w.r.t compliance of Solid Waste Management, Rules, 2016 by the Municipal Corporation/Councils of the District Hoshiarpur, management of bio-medical waste, treatment of domestic/industrial wastewater.**

.....

Please find enclosed herewith minutes of the meeting held on 31.5.2021 at 11:00 AM through video conferencing under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal with the district level officers of District Hoshiarpur to monitor the execution of activities as mentioned in District Environmental Plan of District Hoshiarpur in compliance to order dated 19.3.2020 and 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and compliance of directions given by the Monitoring Committee during its earlier meetings held on 18.9.2020 w.r.t compliance of Solid Waste Management, Rules, 2016 by the Municipal Corporation/Councils of the District Hoshiarpur, management of bio-medical waste, treatment of domestic/industrial wastewater for your information and necessary action please.

It is requested that the concerned officer of District Administration be asked to convey the minutes of meeting to all the concerned departments with the request to take necessary action on the directions given by the Monitoring Committee on the points relating to their departments and submit the action taken report within 15 days.

**DA/as above**

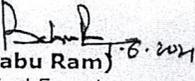
  
 (Dr. Babu Ram) 1.6.2021  
 Technical Expert,  
 Monitoring/Executing Committee

Dated: 1.6.2021

Endst. No. CMC/2021/27

A copy of the above is forwarded to the Commissioner, Municipal Corporation, Hoshiarpur for information and necessary action.

**DA/-As Above**

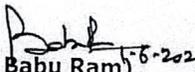
  
 (Dr. Babu Ram) 1.6.2021  
 Technical Expert,  
 Monitoring/Executing Committee

Endst. No. CMC/2021/28

Dated: 1.6.2021

A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, Nabha Road, Patiala for information and necessary action.

**DA/-As Above**

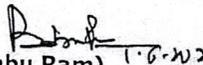
  
(Dr. Babu Ram) 1.6.2021  
Technical Expert,  
Monitoring/Executing Committee

Endst. No. CMC/2021/29

Dated: 1.6.2021

A copy of the above is forwarded to the Chief Environmental Engineer, Punjab Pollution Control Board, Jalandhar for information and necessary action please.

**DA/as above**

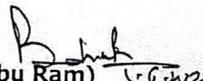
  
(Dr. Babu Ram) 1.6.2021  
Technical Expert,  
Monitoring/Executing Committee

Endst. No. CMC/2021/30

Dated: 1.6.2021

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Jalandhar for information and necessary action please.

**DA/as above**

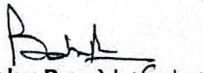
  
(Dr. Babu Ram) 1.6.2021  
Technical Expert,  
Monitoring/Executing Committee

Endst. No. CMC/2021/31

Dated: 1.6.2021

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Hoshiarpur for information and necessary action please.

**DA/as above**

  
(Dr. Babu Ram) 1.6.2021  
Technical Expert,  
Monitoring/Executing Committee

**Minutes of the meeting held on 31.5.2021 at 11:00 AM through video conferencing under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court and now as Chairman of the Monitoring Committee, constituted by Hon'ble National Green Tribunal with the district level officers of District Hoshiarpur to monitor the execution of activities as mentioned in District Environmental Plan of District Hoshiarpur in compliance to order dated 19.3.2020 and 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors and compliance of directions given by the Monitoring Committee during its earlier meetings held on 18.9.2020 w.r.t compliance of Solid Waste Management, Rules, 2016 by the Municipal Corporation/Councils of the District Hoshiarpur, management of bio-medical waste, treatment of domestic/industrial wastewater.**

The following were present during meeting:

1) **Members of the Monitoring Committee**

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Committee
1.	Justice Jasbir Singh, Former Judge, Punjab and Haryana High Court	Chairman
2.	Sh. S.C. Agrawal, IAS, Former Chief Secretary, Punjab	Senior Member
3	Sant Balbir Singh Seechewal	Member
3.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

**The list of the officers, present in the meeting, is as per Annexure-1**

The Chairman of the Monitoring Committee apprised the officers of various departments, present in the meeting, about the orders of Hon'ble National Green Tribunal in various cases connected to the matter, which are briefly mentioned as under:

- 1) The Hon'ble National Green Tribunal vide order dated 10.01.2020 in OA No.606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 in Para No.36 has directed that most of the statutory timelines have expired and directions of Hon'ble Supreme Court and the Tribunal to comply Solid Waste Management rules, 2016 remain unexecuted and accordingly, compensation scale is laid down for continued failure after 31.03.2020. The compliance of the rules requires taking of several steps mentioned in Rule 22 (S. No.1 to 10). Any such continued failure will result into liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakh, Rs. 5 Lakh per month per Local Body for population between 5 lakh and 10 lakh and Rs. 1 lakh per other Local Bodies from 1.04.2020 till compliance. If the Local Body is unable to bear financial burden, the liability will of the State Govt. with liberty to take remedial action against erring Local bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. The Hon'ble Tribunal has also directed in para No 31 (ii) that the date of commencement of setting up of STPs is 31.3.2020, failing which compensation amounting to Rs 5 lakh/month/STP by the concerned local bodies/States in terms of order dated 28.8.2019 in OA No. 593/2017 and 6.12.2019 in OA No. 673/2018 w.e.f 1.4.2020 shall be imposed.

Be

2) The Hon'ble Tribunal in its order dated 6.12.2019 in OA No. 673 of 2018 (mentioned in order dated 6.12.2019 uploaded on 12.12.2019 in OA No. 916 of 2018) had issued direction that 100% treatment of sewage may be ensured as directed by the Tribunal vide order dated 28.08.2019 in O.A No. 593/2017 by 31.03.2020 at least to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of States/UT's will be liable to pay compensation as directed vide order dated 22.08.2019 in case of river Ganga i.e. Rs. 5 lakh per month per drain for default in in-situ remediation and Rs. 5 lakh per STP for default in commencement of setting up of the STP. The timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed.

3) It was further informed that the Hon'ble Tribunal vide its order dated 21.05.2020 in OA No. 593 of 2017 at Para 8 [47(i) &ii)] has directed as under:

- Re
- i) 100% treatment of sewage may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 at least to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP
  - ii) Timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed. In default, compensation will be liable to be paid at the scale laid down in the order of this Tribunal dated 22.08.2019 in the case of river Ganga i.e. Rs. 10 lakhs per month per STP.

Further, in para 13 of order dated 21.05.2020 in OA No. 593 of 2017 has directed that as regards non-compliant STPs, further action may be completed by the State PCBs/PCCs and it may be ensured that there is 100% treatment of sewage and till STPs are set up, at least in-situ remediation takes place. However, on account of Corona pandemic which has affected several on-going activities, the timeline of levy of compensation in terms of order dated 28.08.2019 in O.A. No. 593/2017 read with order dated 06.12.2019 in O.A. No. 673/2018, of 01.04.2020 may be read as 01.07.2020 and 01.04.2021 may be read as 01.07.2021. Further reports may be taken by the CPCB from all the State PCBs/PCCs as per the system evolved by the CPCB from time to time.

4) The Hon'ble Tribunal vide its order dated 1.6.2020 in OA No. 325 of 2015 in the matter of Lt. Col. Sarvadaman Singh Oberoi vs Union of India &Ors, has directed in para No.6 that harvesting surplus water during excessive rains from any areas of catchment needs to be optimized by enhancing the capacity of the existing ponds/water bodies, creation

of water harvesting structures in the sub-watersheds to the extent possible, apart from setting up of additional water bodies/water harvesting structures wherever viable, utilizing available funds including under MGNREGA and involving the community at large at every level. Gram Panchayats can certainly play a significant role in the matter. Once adequate capacity enhancement of water bodies takes place, excess flood/rain water can be channelized by using appropriate water harvesting techniques. This action needs to be coordinated by the District Magistrates in coordination with the Department of Irrigation and Flood Control or other concerned Departments such as Department of Rural Development/Urban Development/Local Bodies/Forests/Revenue etc. The District Magistrate may as far as possible hold a meeting of all the stakeholders for the purpose as per the District Environment Plan or Watershed Plan within one month from today. The District Magistrates may also ensure that as far as possible at least one pond/water body must be restored in every village, apart from creation of any new pond/water body.

- 5) Hon'ble National Green Tribunal in its order dated 29.1.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma V/s Union of India & Ors has directed in Para No. 9 & 10, which are reproduced as under:

**"9. Vide orders dated 22.01.2021 in OA 916/2018, Sobha Singh & Ors. vs. State of Punjab & Ors. and OA 496/2016, Tribunal on its own motion vs. Govt. of NCT of Delhi & Ors., we have requested the Monitoring Committees, constituted by this Tribunal for certain environmental issues in Punjab and Delhi, to oversee compliance of preparation and execution of DEPs in Punjab and Delhi and furnish compliance status as on 31.3.2021.**

**10. We make similar request to the Monitoring Committee in UP, headed by Justice SVS Rathore, a former Judge of Allahabad High Court, the Oversight Committee for compliance of directions of this Tribunal for rejuvenation of river Ghaggar, headed by Justice Pritam Pal, former Judge of the Punjab and Haryana High Court to oversee compliance on this aspect for Haryana, the Committee headed by Justice Prakash Tatia, former Chief Justice of Jharkhand High Court, for compliance in Rajasthan, Justice B.C. Patel, former Chief Justice, Delhi High Court for compliance in Gujarat, Justice V.M. Kanade, former Judge, Bombay High 17 Court, who has earlier monitored compliance of certain directions of this Tribunal relating to environmental issues, for compliance in Maharashtra. They may send status report as on 31.3.2021 by 15.4.2021. For all other States/UTs, the Chief Secretaries concerned may conduct such oversight and furnish the status of compliance as on 31.03.2021 to CPCB. CPCB may file a consolidated report before this Tribunal on or before 30.04.2021 by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF). State PCBs may also provide necessary assistance in coordination".**

Since the management of the solid waste, bio-medical waste, domestic waste management, and water quality management are part of the thematic areas as mentioned in order of the Hon'ble National Green Tribunal and the said activities relating to Municipal Corporation, Hoshiarpur and other Municipal Councils of the District Hoshiarpur have already been discussed in the meeting held on 18.9.2020 and all the concerned MCs/Departments were directed to complete the various activities in a time bound manner. Therefore, in order to monitor the compliance of the directions given/recommendations made by the Monitoring Committee during its meeting held on 18.9.2020 and compliance of the order dated 29.1.2021 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and Ors regarding preparation of District Environmental Plan and execution of thereof, meeting has been scheduled on 31.5.2021 at 11:00 AM through video conferencing,

Thereafter, the agenda of the meeting was taken up for discussion as under:

**A) Solid waste Management**

**1) Door to door Collection of solid waste**

It was informed that all the MCs (Hoshiarpur, Garhshanker, Hariana, Garhdiwala, Tanda, Dasuya, Mukerian, Sham Churasi, Talwara and Mahilpur) have achieved 100% door to door collection of solid waste.

**The Monitoring committee noted the compliance and directed that PPCB shall verify the compliance by MCs w.r.t. door to door collection of solid waste within 15 days and report may be submitted to the Monitoring committee.**

**2) Source Segregation of solid waste**

It was apprised that all the MCs namely Hoshiarpur, Garhshanker, Hariana, Garhdiwala, Tanda, Dasuya, Mukerian, Sham Churasi, Talwara and Mahilpur have achieved 100% source segregation of solid waste, whereas, the Monitoring Committee has observed that since during the last meeting held on 18.09.2020, all the MCs had not achieved 100% source segregation of solid waste, therefore bank guarantee 3 lakh to MC, Hoshiarpur, Rs. 1 lakh each to MCs Mukerian, Dasuya, Gadshanker, Hariana, Mahilpur and Talwada, Rs. 50,000/- each to MC sham churasi and Garhdiwala was imposed as an assurance to achieve 100% source segregation of solid waste. The matter regarding non submission of bank guarantee by MCs was taken seriously by the Chairman of the Monitoring Committee. The Deputy Commissioner, Hoshiarpur stated that since all the MCs have achieved 100% target with respect to source segregation of solid waste, as such, the condition of submission of bank guarantees may be waived of.

**The Chairman of the Monitoring Committee acceded the request and directed as under:**

- i) PPCB shall verify the compliance w.r.t source segregation of solid waste by all the MCs within 15 days and in case any of the MC is found not achieving 100% source segregation of solid waste, penalty equal to the amount of bank guarantee to be deposited by the concerned MC, may be imposed on MCs by PPCB.**

ii) PPCB shall also verify as to how much quantity of solid waste (dry and wet waste) is generated by each MC, quantity of dry waste sent to MRF site, quantity of wet waste sent to compost pits and quantity of solid waste sent to legacy waste dump site, if any.

### 3) Treatment of Wet Waste

The data w.r.t treatment of wet waste by providing of compost pits by MC was submitted as under.

- i) MC, Hoshiarpur : 213 compost pits, for processing 28.75 MT wet waste.
- ii) Data w.r.t compost pits provided by other 09 MCs for processing wet waste

Sr. No.	Name of M.C./Local Bodies	Total no. of required Pits	Total no. of provided Pits
2.	Garhshankar	24	24
3.	Haryana	12	12
4.	Garhdiwala	12	12
5.	Tanda	36	36
6.	Dasuya	25	18+7 =25
7.	Mukerian	45	45
8.	Sham Churasi	10	10
9.	Mahilpur	14	19
10.	Talwara	20	20

MCs Hoshiarpur informed that 213 compost pits have been constructed and 28.75 MT of wet waste has been processed. These 213 compost pits are adequate to process whole of the wet waste of MC. Regarding installation of new machinery for processing of wet waste of MC, four times tender has been called and now on 4<sup>th</sup> time, one firm has participated with complete documents and the work shall be allotted to the firm after approval from F&CC. However, since the process of purchase of new machinery was started much earlier and it was being delayed because of non availability of successful bidder, as such, in order to process wet waste of the town, adequate no. of compost pits have been constructed. In case, after discussion in the house of the corporation, it is felt that there is need to provide new machinery, the same may be installed in a time bound manner.

Since, during the last meeting held on 18.09.2020, the MC Hoshiarpur had failed to provide wet waste processing facility, therefore, it was directed to deposit a bank guarantee of Rs. 3 lakh as assurance to provide new machinery for processing wet waste. However, MC has failed to deposit the said bank guarantee.

**After detailed discussion on the issue, it was directed as under:-**

- i) MC Hoshiarpur shall deposit a bank guarantee of Rs. 3 lakh in the office of PPCB within 10 days as an assurance to provide new machinery/facilities for processing 100% wet waste of MC within 01 month.
- ii) The wet waste processing facilities (compost pits) provided by all the 10 MCs (Hoshiarpur, Garhshanker, Haryana, Garhdiwala, Tanda, Dasuya, Mukerian, Sham Churasi, Talwara and Mahilpur) shall be visited by PPCB within 15 days

and quantify the wet waste processed by each MC, quantity of compost/manure produced in each pit, quantity of manure sold either in the market or free of cost in the society or in house use for parks. The record with regard to above activities may be maintained by each MC.

- iii) During visit to the wet waste processing facilities by PPCB, in case any of the MC is found not providing adequate compost pits, PPCB shall impose environmental compensation of suitable amount on the concerned MC.
- iv) MCs Hariana and Mahilpur shall submit statement in writing within 07 days in the office of PPCB stating that 11 and 14, respectively, compost pits or sufficient to handle wet waste of MCs.
- v) MC Talwara shall submit bank guarantee of Rs. 2 lakh in the office of PPCB within 10 days as an assurance to construct adequate no. compost pits to process 100% wet waste of MC, as directed during the last meeting held on 18.09.2020.

#### 4) Onsite Composting in Parks to manage horticulture waste

It was reported as under:-

- MC Hoshiarpur has provided 51 compost pits in 51 parks.
- MC Dasuya has provided 1 compost pit in 1 park.
- MC Mukerian has constructed 2 compost pits in 2 parks.
- MC Sham Churasi has no park.
- MC Tanda has constructed 1 compost pit in 1 park.
- MC Garhdiwala has constructed 1 compost pit in 01 park.
- MC Hariana has not provided any compost pit in 1 park as it has claimed that the park is very small and there is no need to provide compost pit in the park. However, as directed in the last meeting held on 18.09.2020, The statement mentioning that the park is very small and there is no requirement of compost pit in the park within 10 days, has not submitted.
- MC Garshanakar has provided 04 compost pits in parks.
- MC Mahilpur has constructed 1 compost pit in 1 park.
- MC Talwara has constructed 1 compost pit in 1 park.

The Monitoring committee noted the compliance and directed that MC Hariana shall submit a statement mentioning that the park is very small and there is no requirement of construction of compost pit in the park within 07 days.

#### 5) Management of Plastic Waste

In the last meeting, the data was submitted as under.

- MCs Hoshiarpur, Tanda, Mukerian, Dasuya, Sham Churasi, Garhdiwala, Garhshankar, Hariana, Mahilpur and Talwara have conducted 155, 11, 23, 16, 05, 03, 14, 15, 34 and 14 surprise checks / raids and fine amounting to Rs. 149,000/-, 19,800/-, 45,00/-, 42,00/-, 500/-, 3200/-, 2400/-, 6400/-, 11,400/- and nil, respectively, has been imposed on the violators. Besides, 1500, 127, 87, 21, 05, 40, 06, 15, 120 and 08 kg, respectively, plastic material has been confiscated.

After detailed discussion, it was directed as under.

- i. All MCs shall continue to make surprise inspections / raids on the individuals/ shops for use/ selling of plastic carry bags or single use plastic items and fine of suitable amount may be imposed on the violators.
- ii. All Municipal Councils shall earmark dedicated room/construct room at MRF site or legacy waste dump site for the storage of plastic waste confiscated during raids, collected during source segregation of solid waste from the households or treatment of legacy waste.

**6) Removal of Garbage Vulnerable Points (GVPs)**

It was apprised that MCs Hoshiarpur, Tanda, Mukerian, Dasuya, Sham Churasi, Garhdiwala, Garhshankar, Hariana, Mahilpur and Talwara have removed all the identified GVPs. Also, the sites along road within MC areas have also been identified w.r.t GVPs and all the GVPs have been removed.

DDPO reported that the solid wastes, lying dumped/thrown within residential areas, villages, along roads and near the village ponds outside the MC limits, have been removed.

**The Monitoring Committee noted the compliance and directed as under:**

- All the MCs (Hoshiarpur, Garhshanker, Hariana, Garhdiwala, Tanda, Dasuya, Mukerian, Sham Churasi, Talwara and Mahilpur) shall convert all the vacated places from which GVPs have been removed into sitting places, playgrounds, parks, gardens or any other useful usage within 02 months.

**7) Providing Compartments and GPS in Garbage Carrying Vehicles**

The data submitted by MCs is mentioned as under:-

Sr.No.	Name of MC	No. of Total Vehicles	No. of Compartmentalized Vehicles	No. of GPS enabled Vehicles
1	Hoshiarpur	170	150	20
2	Garhshanker	26	26	02
3	Hariana	21	19	02
4	Garhdiwala	12	No data provided	09
5	Tanda	32	32	03
6.	Dasuya	06	27	06
7	Mukerian	30	28	02
8	Sham Churasi	02	02	02
9	Talawara	04	03	03

10	Mahilpur	16	13	03
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It was further apprised that all the 10 MCs (Hoshiarpur, Garhshanker, Hariana, Garhdiwala, Tanda, Dasuya, Mukerian, Sham Churasi, Talwara and Mahilpur) have adequate number of GPS enabled compartmentalized vehicles.

**The Monitoring Committee noted the compliance**

**8) Bulk Waste Generators (BWGs) Identification and Management of Solid Waste**

The data was submitted as under:

- MC Hoshiarpur has identified 50 BWGs and all these BWGs have made compliance w.r.t Solid Waste Management Rules, 2016 as informed during the last meeting held on 18.09.2020, for which PPCB was asked to depute technical team to verify the compliance of these 50 BWGs within 07 days, which could not be verified due to COVID-19 situation but now the same shall be verified within 15 days and the report shall be submitted to Monitoring Committee.
- MC Dasuya, has identified 08 BWGs and all these BWGs have made agreement for lifting of dry and wet waste for their treatment at material recovery and wet waste processing facilities, respectively
- MCs Gadshanker, Hariana, Gardhiwala, Tanda, Mukerian, Sham Churasi, Talwara and Mahilpur have identified 08,0,05,04,07,01,0 and 03BWGs and all these BWGs have provided compost pits in their premises to manage wet waste and for management of dry waste, these BWGs have made agreement with concerned MCs for lifting their dry waste for treatment at material recovery facilities.

**The Chairman of the Monitoring Committee noted the compliance and directed that PPCB shall verify the compliance made by all BWGs existing within MC limits and report may be submitted within 15 days.**

*Be*

**9) Frequency of Sweeping in residential and Commercial Areas**

It was submitted that sweeping in residential and commercial areas is conducted by all the Municipal Councils once and twice, respectively, in day time.

**After detailed discussion, it was directed as under.**

- All the Municipal Councils shall ensure that sweeping in public places, commercial areas and residential areas are conducted twice in day time and once in night time.**
- Since, dust pollution is significant component of air pollution and sweeping of roads is one of the sources of dust pollution, therefore, it has been directed by the Hon'ble National Green Tribunal vide its order dated 3.12.2020 in OA No. 283 of 2020 that sprinkling of water (treated domestic wastewater may be utilized for sprinkling purposes, wherever available) should be done before sweeping of roads.**

**10) Status of Material Recovery Facilities (MRFs) in the District**

The Status w.r.t MRFs was submitted as under

Sr. No.	Name of MC	No. of MRFs constructed	No. of MRFs under construction
1.	Hoshiarpur	02	01, which shall be completed within 02 months
2.	Gadhshanker	01	0
3.	Haryana	0	01, which shall be completed within 15 days
4.	Tanda	03	0
5.	Dasuya	01	0
6.	Mukerian	01	0
7.	Sham Churasi	01	0
8.	Talwara	01	0
9.	Mahilpur	01	0
10.	Gardhiwala	01	0

After detailed discussion, it was directed as under

- As
- i) MC Hoshiarpur shall construct 3<sup>rd</sup> MRF within 02 months
  - ii) MC Haryana shall complete construction work of 01 MRF within 15 days.

**11) Treatment of Legacy Waste**

- a) Construction of boundary wall and green belt.

The status was submitted as under.

- MC Hoshiarpur has called tender for 5<sup>th</sup> time for development of green belt and now the agency has been finalized and work shall be allotted within 15 days. For construction of boundary wall, the project has been prepared and sent for approval to the higher authorities.
- 09 MCs namely Garhshanker, Haryana, Garhdiwala, Tanda, Dasuya, Mukerian, Sham Churasi, Talwara and Mahilpur have not submitted any data w.r.t development of green belt and boundary wall except MC Sham Churasi, who has claimed that fencing has been provided around legacy waste dump site.

After detailed discussion, it was directed as under.

i) MC Hoshiarpur shall allot the work of development of green belt/plantation around legacy waste dump site within 15 days and the work shall be completed within 02 months.

ii) MC Hoshiarpur shall start constructing boundary wall around legacy waste dump site within 45 days.

iii) All the remaining 09 MCs Garhshanker, Hariana, Garhdiwala, Tanda, Dasuya, Mukerian, Sham Churasi, Talwara and Mahilpur shall start developing green belt and boundary wall around legacy waste dump site within 45 days.

**b) Bioremediation of legacy waste.**

The status was submitted as under.

Sr. No.	Name of MC	Quantity of legacy waste (MT)	Steps taken to treat/bioremediate legacy waste
1.	Hoshiarpur	1,45,000	68% legacy waste has been treated
2.	Gadhshanker	Not Mentioned	Mechanical separator procured, bioremediation shall be started soon.
3.	Hariana	50	Mechanical separator procured, bioremediation is being done.
4.	Gardhiwala	Not Mentioned	Legacy waste treatment is under progress.
5.	Tanda	Not Mentioned	Legacy waste treatment is under progress.
6	Dasuya	Not Mentioned	Mechanical separator yet to be purchased.
7.	Mukerian	No legacy waste as the same is being shared with MC Pathankot.	-----
8.	Sham Churasi	Not Mentioned	About 120 MT legacy based treated and

Rd

			fencing provided around it.
9.	Talawara	0	To be checked by PPCB.
10.	Mahilpur	100 MT	Treatment of legacy based is being done.

**After detailed discussion, it was directed as under.**

- i) All the MCs namely Hoshiarpur, Garhshanker, Haryana, Garhdiwala, Tanda, Dasuya, Sham Churasi and Mahilpur shall bioremediate/treat whole of the legacy waste by 31.08.2021.
  - ii) MC Mukerian shall ensure that the legacy waste already shared with MC Pathankot is properly bioremediated by 31.08.2021 and a report in this regard shall be submitted to the PPCB under intimation to Monitoring Committee.
  - iii) PPCB shall verify about existence of legacy waste at Talwara and in case the same is found lying dumped in the area, the necessary directions may issued by PPCB to bioremediate the same by 31.08.2021.
- 12) Issuance of challans and collection of fine w.r.t burning and littering of Solid Waste**

It was informed that all the MCs namely (Hoshiarpur, Garhshanker, Haryana, Garhdiwala, Tanda, Dasuya, Mukerian, Sham Churasi, Talwara and Mahilpur) have made surprise checks on the littering/open burning of solid waste and challan have been issued to violators and fine of suitable amount has been imposed

**After discussion on the issue, the Chairman of the Monitoring Committee directed that all the Municipal Councils and Municipal Corporation Hoshiarpur shall continue to make surprise checks on littering/open burning of solid waste and fine of suitable amount may be imposed on the violators.**

**13) IEC activities in the District.**

It was apprised as under:

All the MCs namely Hoshiarpur, Garhshanker, Haryana, Garhdiwala, Tanda, Dasuya, Mukerian, Sham Churasi, Talwara and Mahilpur have conducted IEC activities by deputing community facilitators to make the public aware about source segregation of waste, home composting and ill effects of plastic waste.

**After discussion on the issue, it was directed as under:**

- All the MCs shall continue to organize IEC activities by way of bringing awareness among the public/ society about source segregation of solid waste, home composting, ill effects of use of plastic carry bags, single use plastic items and burning and littering of solid waste.

#### **14) Removal of Solid Waste from drains/ stretches of rivers**

It was reported as under:

- MCs Hoshiarpur, Garhshanker, Hariana , Gardhiwala, Tanda and Mahilpur have no water body within their limits.
- MCs Mukerian and Talwara have removed solid waste from the drains/nallahs.
- MCs Sham Churasi has reported that no solid waste is dumped along water body within its jurisdiction.
- MC Dasuya has not reported about removal of solid waste from the drains/nallahs within their premises.
- DDPO Hoshiarpur has reported that all the drains/nallahs falling within in the villages under the jurisdiction of 08 blocks of district Hoshiarpur have been cleaned and solid waste has been removed.

**After detailed discussion, it was directed as under**

**i) All the MCs namely Hoshiarpur, Garhshanker, Hariana, Garhdiwala, Tanda, Dasuya, Mukerian, Sham Churasi, Talwara and Mahilpur shall continue to remove solid waste from the drains/nallahs falling under the jurisdiction of these MCs on quarterly basis.**

**ii) DDPO Hoshiarpur shall continue to get remove solid waste from the drains/nallahs falling outside MC limits on quarterly basis.**

#### **B) C&D waste management**

It was informed as under:

All the MCs namely Hoshiarpur, Garhshanker, Hariana, Garhdiwala, Tanda, Dasuya, Mukerian, Sham Churasi, Talwara and Mahilpur have quantified C&D waste. For the storage of C&D waste, the sites have been identified and notified. All the MCs also started processing C&D waste at the identified sites.

**The Monitoring Committee noted the compliance and directed that all the MCs shall submit statement to the effect that C&D waste is being processed at identified sites to PPCB within 10 days and PPCB shall verify the compliance by these MCs within 21 days and report be submitted to the Monitoring Committee within 01 months.**

#### **C) Management of Bio-medical Waste**

PPCB submitted as under:-

- Total healthcare facilities (HCFs) in District Hoshiarpur are 789 and all the remaining 51 HCFs have been granted authorization under BMW Rules, 2016.
- PPCB has made surprise inspection of HCFs in the month of April 2021 to till date and 04 HCFs, out of 30 HCFs visited by PPCB, have been found violating the BMW Rules, 2016 and action against them is under process.
- Out of 189 bedded HCFs, 10 HCFs have installed ETPs, whereas the remaining HCFs have been issued notices.

- The matter regarding exploring the possibility to get join small hospitals for treatment of their wastewater at the ETPs of large HCFs, the matter is under active consideration with higher authorities.

**After detailed discussion, it was directed as under:**

- i) PPCB shall process all the pending applications made by HCFs for grant of authorization under BMW Rule,2016 within 01 month.
- ii) PPCB shall decide the time lines regarding installation of ETPs by HCFs so that treated wastewater, conforming to the prescribed standards, may be discharged under sewerage system or any other mode of disposal.
- iii) PPCB shall continue to make surprise inspection of HCFs and action against the violating HCFs may be taken as per the provisions of BMW Rules,2016.

**D) Domestic Sewage management and irrigation schemes to utilize treated sewage for irrigation.**

**a) Status of construction of STPs**

The status was submitted as under.

- MC Haryana and Gardhiwala have started the construction work of STPs each of capacity 02 MLD and the work shall be completed by December 2021.
- MC Garhshanker has received tender for 3 MLD STP and the same has been sent to Head Office for allotment of work.
- The projects for installation of sewerage system, MPS and STPs by MCs Talwara and Mahilpur have been prepared and sent to Head Office, for approval.

**After detailed discussion, it was directed as under:-**

- i) MCs Haryana Gardhiwala and Garhshanker shall complete and commission STPs by 31.12.2021. The work of 03 MLD STP of MC Garhshanker may be started by 31.07.2021.
- ii) MCs Talwara and Mahilpur shall start the construction work of STPs by 31.08.2021 and 30.09.2021, respectively.
- iii) Deputy Commissioner, Hoshiarpur shall take up the matter with appropriate authority for installation of STPs for Talwara and Mahilpur in a time bound manner. Till then, these MCs shall install in-situ technology within 02 months.

**b) Performance of existing STPs**

PPCB reported as under:-

The Monitoring of STPs of capacity 30 MLD installed for Hoshiarpur, 04 MLD for MC Tanda and 05 MLD STP for Mukerian has been carried out and these STPs are working satisfactorily.

- STP based on WSP technology installed by MC Dasuya is In operation but not meeting with the prescribed norms w.r.t F.Coli. parameter. OCEMS has also not been installed with STP.

- The damaged sewer line of STP Hoshiarpur has been repaired and damaged sewerage system has been connected to STP. However, PWSSB has not deposited bank guarantee of Rs. 3 lakh as earlier decided in the meeting held on 18.09.2020.
- STP of capacity 01 MLD for MC Sham Churasi has been constructed and in operation. CCTV cameras have been installed but OCEMS is yet to be installed and the same shall be installed by 30.06.2021. MC Sham churasi has not deposited bank guarantee of Rs. 50,000/- as an assurance to install OCEMS within 45 days.
- STP of capacity 08 MLD installed by BBMB, Talwara is in operation but no OCEMS has been installed and bank guarantee of Rs. 1 lakh has not been deposited.

**After detailed discussion, it was directed as under:-**

- i) The Chief Environmental Engineer, PPCB, Jalandhar shall issue necessary directions to all the operators of the STPs of District Hoshiarpur stating that instant bye pass of any STP shall be allowed in very exigency or in very heavy rain fall day in the presence of officers of PPCB and soon after this, the bye pass system shall be sealed by PPCB in the presence of STP operator. In case operator of any STP is found by passing STP and discharging untreated sewage, the personal responsibility of STP operator may be fixed by PPCB.
- ii) PPCB shall hold meeting with Executive officer of MCs, whose STPs are not meeting with the prescribed standard w.r.t f. Coli. parameter and the necessary guidance/technical assistance may be given to the Executive officers/technical personnel of MCs.
- iii) All the MCs of district Hoshiarpur, who have installed STPs, shall install electromagnetic flow meter at inlet and outlet of STPs.
- iv) PWSSB shall submit a bank guarantee of Rs.03 lakh in the office of PPCB within 10 days as directed in the last meeting held on 18.09.2020.
- v) MC Sham Churasi shall install OCEMS by 30.06.2021 and bank guarantee of Rs. 50,000/- shall be submitted in the office of PPCB within 10 days.
- vi) BBMB Talwara shall install OCEMS with STP of capacity 08 MLD by 31.08.2021. BBMB Talwara shall also submit bank guarantee of Rs. 1 lakh within 10 days in the office of PPCB.
- vii) MC Dasuya shall install OCEMS on STP by 31.08.2021.
- viii) PWSSB shall make connectivity of OCEMS with PPCB server within 21 days.
- viii) PPCB shall continue to monitor the performance of STPs of District Hoshiarpur as per the frequency decided by PPCB/CPCB.

**c) Utilization of treated sewage for irrigation**

The department of soil and water conservation has reported as under:

- Irrigation schemes to utilize treated sewage of STP, Talwara, BBMB(08 MLD), STP Mukerian (05 MLD), STP Sham Churasi (01 MLD) are in operation.

- Irrigation pipe lines to utilize treated sewage of STP Dasuya, have been laid.
- Irrigation network to utilize treated sewage of STP Tanda could not be laid due to resistance of the villagers because of water logging in the area.
- Project for installation of irrigation scheme for utilization of treated sewage of STP Hoshiarpur (30MLD) has been prepared and work shall be started after release of funds.
- The irrigation projects for MC Garhshanker, Mahilpur, Gardhiwala, Talwara and Hariana shall be prepared, laid and implemented after the commissioning of STPs of these towns.

**After detailed discussion, it was directed as under:-**

- i) **Department of soil and water conservation shall layl irrigation network to utilize treated sewage of MC Hoshiarpur by 31.08.2021.**
- ii) **The irrigation scheme laid for STP Dasuya may be commissioned by 31.07.2021.**
- iii) **The irrigation scheme for utilization of treated sewage of MC Garhshanker, Mahilpur, Garhdiwala, Talwara and Hariana may be prepared by 31.07.2021 and these may be started commissioning with the commissioning of STPs.**
- iv) **The Department of Soil and Water Conservation shall pursue the villagers adjoining to Tanda area for utilization of treated sewage of STP Tanda for irrigation by apprising them about benefits of treated sewage for irrigation.**

#### **E) Industrial wastewater management**

PPCB reported as under:-

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- Out of 694 industries in district Hoshiarpur, 72 industries require ETPs and these industries have installed ETPs. Also, 520 industries have valid consents and notices have been issued to the remaining 174 violating industries.

**After discussion on the issue, it was directed that PPCB shall continue to monitor ETPs of the industries as per the frequency of inspection prescribed by PPCB/CPCB.**

#### **F) Mining Activity Management**

It was informed as under:

- 09 mining leases have been granted in district Hoshiarpur.
- 04 mining sites have been leased out in district along River Beas.
- All the 09 mining sites have been demarcated with boundary marks/pillars.
- All mining lease holders are complying with the mining plans.

**After detailed discussion, it was directed as under:-**

- i) **The department of mining/ department of drainage shall provide necessary mechanism to control illegal mining and adopt scientific mining**

as mentioned in order dated 26.02.2021 in OA no. 360 of 2015 in the matter of National Green Tribunal Bar Association V/S Virender Singh (State of Gujrat).

ii) Monitoring Mechanism as mentioned in Para no. 9.4 and 9.5 of order dated 26.02.2021 may be implemented.

iii) Deterrent action against illegal mining/transportation of mined material may be taken as per the order dated 26.02.2021 in OA NO.360/2015.

iv) The department of mining shall implement the guidelines for scientific and sustainable mining of Minor Minerals as mentioned in sustainable Sand Mining Management Guidelines 2016 and Enforcement and Monitoring Guidelines for Sand Mining, 2016. These Rules are being sent separately to the concerned departments.

**G) Compliance of order dated 1.6.2020 of Hon'ble National Green Tribunal in OA No. 325 of 2015 in the matter of Lt. Col. Col. Sarvadaman Singh Oberoi vs Union of India &Ors.**

- The department of Soil and water conservation has reported that in order to harvest rain water to recharge and development of ground water, 258 rain water recharging structures have been provided.
- DDPO, Hoshiarpur has informed that out of total 1075 ponds existing in the district, dewatering has been started in 51 ponds, out of which, work has been completed in 08 ponds. Similarly, out of 216 ponds where desilting is required, work has been started in 22 ponds, out of which work has been started in 07 ponds.

The Chairman of Monitoring Committee clarified the real split of the order dated 01.06.2020 in OA No. 325 of 2015 of Hon'ble NGT, the part of relevant para of which is mentioned as under.

- Al
- ✓ Harvesting surplus water during excessive rains from any areas of catchment needs to be optimized by enhancing the capacity of the existing ponds/water bodies, creation of water harvesting structures in the sub-watersheds to the extent possible, apart from setting up of additional water bodies/water harvesting structures wherever viable, utilizing available funds including under MGNREGA and involving the community at large at every level.
  - ✓ The District Magistrates may also ensure that as far as possible at least one pond/water body must be restored in every village, apart from creation of any new pond/water body.

After detailed discussion on the issue, it was directed that 02 existing ponds (not containing wastewater) in each towns of District Hoshiarpur may be identified and their capacity may be enhanced to harvest surplus water during excessive rains from any area of catchment within 02 months. Also, atleast 1 new pond / water body

may be created in each town of the District Hoshiarpur to work as rain water harvesting structure within 03 months.

sd/  
Dr. Babu Ram

sd/  
Sant Balbir Singh Seechewal

sd/  
S.C Agrawal

sd/  
Justice Jasbir Singh,  
Former Judge Punjab and  
Haryana High Court and now as  
Chairman of the Monitoring Committee

**Note: The Chairman and Members of the Monitoring Committee have given their concurrence on the minutes of the meeting.**

Babul  
1.6.2024